# Tenth Lok Sabha II Session (20/11/1991 to 20/12/1991)

#### LOK SABHA

#### BULLETIN - PART I

(Brief Record of Proceedings)

Wednesday, November 20, 1991/Kartika 29, 1913 (Saka)

No. 50

11 A.M.

#### 1. Oath or Affirmation

Ten Members took the oath or made affirmation as follows, signed the Roll of Members and took their seats in the House:—

- \*6 Hindi
  - 1 Bengali
- 1 Oriya
- \*\*2 English

## 2. Obituary References

The Speaker made references to the passing away of Shri Ramnath Goenka, a member of the Constituent Assembly, Provisional Parliament and Fifth Lok Sabha; Shri Kinder Lal, a member of Third, Fourth, Fifth and Eighth Lok Sabha; Shri K. Ananda Nambiar, a Member of First, Third and Fourth Lok Sabha and Shri K. Lakkappa, a member of Fourth to Seventh Lok Sabha.

The Speaker also made reference to the recent severe earthquake in Garhwal region of Uttar Pradesh resulting in large scale loss of life and property.

Thereafter, Members stood in silence for a short while in memory of the deceased.

<sup>\*</sup>One member took oath in Hindi at 2.08 P.M.

<sup>\*\*</sup>At 12 noon.

## 3. Starred Questions

Starred Question Nos. 1—3 were orally answered. Replies to Starred Question Nos. 4—8 and 10—20 were laid on the Table.

#### 4. Unstarred Ouestions

Replies to Unstarred Question Nos. 1—31, 33—39, 41—84, 86—110, 112—129, 131—156 and 158—201 were laid on the Table.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.08 P.M.)

## 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Proclamation (Hindi and English versions) dated the 11th October, 1991 issued by the President under article 356 of the Constitution in relation to the State of Meghalaya published in Notification No. G.S.R. 623(E) in Gazette of India dated the 11th October, 1991 under article 356(3) of the Constitution.
  - (ii) A copy of the Order (Hindi and English versions) dated the 11th October, 1991 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 624(E) in Gazette of India dated the 11th October, 1991.
- (2) A copy each of the Reports dated the 8th and 9th October, 1991 of the Governor of Meghalaya to the President (Hindi and English versions).
- (3) A copy of the Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1991 (No. 8 of 1991) (Hindi and English versions) promulgated by the President on the 27th September, 1991, under article 123(2)(a) of the Constitution.

## 6. Resignation from Membership of Lok Sabha

The Deputy Speaker informed the House that Shri Gangula Prathap Reddy, an elected member of the House from Nandyal constituency of Andhra Pradesh handed over a letter to the speaker personally on 23 September, 1991 resigning his seat in Lok Sabha and that his resignation had been accepted by the speaker with effect from 23 September, 1991.

#### 7. Government Bill-Introduced

# The Sick Industrial Companies (Special Provision) Amendment Bill, 1991

The motion for leave to introduce the Bill moved by Shri Man Mohan Singh was opposed. The motion was adopted and the Bill was introduced.

#### 8. Matters Under Rule 377

- (1) Shri Kartikeswar Patra raised a matter regarding need to constitute a Committee to look into the dispute between Orissa and West Bengal in respect of village 'Shakhamedhi'.
- (2) Kumari Selja raised a matter regarding need to equip Haryana Police with sophisticated equipment and deploy more Central Reserve Police Force Companies in Haryana specially in the districts bordering Punjab to combat terrorism.
- (3) Shri Prithviraj D. Chavan raised a matter regarding need to give clearance to proposed dam on river Venna at Mahabaleswar—Panchgani Hill station complex for providing adequate drinking water to Mahabaleswar, Maharashtra.
- (4) Smt. Basavarajeshwari raised a matter regarding need for early completion of Mangalore Refinery and Petrochemicals Project, Karnataka.
- (5) Smt. Bhavna Chikhlia raised a matter regarding need to devise new techniques to prevent forests from fire in the country specially in Junagarh, Gujarat.
- (6) Shri Chandresh Patel Kordie raised a matter regarding need to re-introduce a regular air service from Rajkot to Delhi.
- (7) Shri Chhedi Paswan raised a matter regarding need to dispense with Freight Equalisation policy to ensure rapid industrial development of Bihar.
- (8) Shri Ramashray Prasad Singh raised a matter regarding need for holding a nation-wide debate on conservation and proper management of water resources in the country.

#### 9. Government Bill-Under Consideration

The Water (Prevention and Control of Pollution) Cess (Amendment) Bill, 1991

The motion for consideration of the Bill was moved by Shri Kamal Nath.

The following members took part in the debate:-

- (1) Shri Jaswant Singh
- (2) Shri Bijoy Krishna Handique
- (3) Shri E. Ahmed
- (4) Dr. Ram Chandra Dome
- (5) Dr. Kartikeswar Patra
- (6) Dr. Laxmi Narayan Pandey
- (7) Shri Sriballav Panigrahi
- (8) Shri Bhogendra Jha
- (9) Shri Ram Kapse
- (10) Shri K.P. Singh Deo
- (11) Shri Rajinder Kumar Sharma (Speech unfinished)

The discussion was not concluded.

## \*10. Report of Business Advisory Committee

Shri P.R. Kumaramangalam presented the Seventh Report of the Business Advisory Committee.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd November, 1991)

K. C. RASTOGI, Secretary-General.

<sup>\*</sup>At 5.25 P.M.

# BULLETIN—PART I [Brief Record of Proceedings]

Friday, November 22, 1991/Agrahayana 1, 1913 (Saka)

#### No. 51

#### 11 A.M.

#### 1. Starred Ouestions

Starred Question Nos. 21, 23, 26 and 28—30 were orally answered. Starred Question No. 22 was postponed to 29-11-91, and Starred Question No. 34 transferred to a date to be intimated later on. Replies to Starred Question Nos. 24, 25, 27, 31—33 and 35—40 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 203—220, 222—249, 251—264, 266—348 and 350—430 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following statements (Hindi and English versions):—
  - I. (i) Correcting the reply given on the 9th January, 1991 to Unstarred Question No. 488 by Shri Bansi Lal, M.P. regarding Branch Recruiting Offices of Armed Forces in Charkhi Dadri and Gurgaon and (ii) giving reasons for delay in correcting the reply.
  - II. (i) Correcting the reply given on the 9th August, 1991 to Unstarred Question No. 2504 by Shri Santosh Kumar Gangwar, M.P. regarding allotment of land to civilians in cantonment areas and (ii) giving reasons for delay in correcting the reply.

(2) A copy each of the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various Sessions of Lok Sabha:—

(i) Statement No. XXIX — Eighth Session, 1987 (ii) Statement No. XXVI — II Part of Eighth Session, 1987 (iii) Statement No. XXVI - Ninth Session, 1987 (iv) Statement No. XXIV — Tenth Session, 1988 Eighth Lok (v) Statement No. XX — Eleventh Session. Sabha 1988 (vi) Statement No. XVII — Twelfth Session, 1988 (vii) Statement No. XVI — Thirteenth Session, 1989 (viii) Statement No. XIII — Fourteenth Session, 1989 (ix) Statement No. X - Second Session, 1990 (x) Statement No. VI - Third Session, 1990 (xi) Statement No. IV - Sixth Session, 1991 Ninth Lok - Seventh Session, (xii) Statement No. III Sabha 1991

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 5 of the Remittances of Foreign Exchange and Investment in Foreign Exchange Bonds (Immunities and Exemptions) Act, 1991:—

(xiii) Statement No. II

- First Session, 1991

Tenth Lok

Sabha

- (i) The India Development Bonds Scheme, 1991 published in Notification No. G.S.R. 597(E) in Gazette of India dated the 21st September, 1991.
- (ii) The India Development Bonds (Amendment) Scheme, 1991 published in Notification No. G.S.R. 636(E) in Gazette of India dated the 22nd October, 1991.

- (4) A copy of the Remittances in Foreign Exchange (Immunities) Scheme, 1991 (Hindi and English versions) published in Notification No. G.S.R. 594(E) in Gazette of India dated the 20th September, 1991 under sub-section (3) of section 3 of the Remittances of Foreign Exchange and Investment in Foreign Exchange Bonds (Immunities and Exemptions) Act, 1991.
- (5) A copy of the Foreign Exchange Regulation (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 633(E) in Gazette of India dated the 24th September, 1991 under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973.
- (6) A copy of the Consolidated Report (Hindi and English versions) on the working of the Regional Rural Banks for the year ended the 31st March, 1990.
- (7) A copy each of the following Annual Reports (Hindi and English versions):—
  - (i) Report of the Nadia Gramin Bank, Nadia, for the year 1989-90 together with the Accounts and Auditor's Report thereon.
  - (ii) Report of the Langpi Dehangi Rural Bank, Diphu, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—
  - (i) G.S.R. 334(E) published in Gazette of India dated the 9th July, 1991 together with an explanatory memorandum regarding exemption to His Excellency Dr. Nathan M. Shamuyarira, Minister of Foreign Affairs of Zimbabwe and two members of the delegation who visited India from the 5th to 11th July, 1991, from the payment of foreign travel tax.
  - (ii) G.S.R. 340(E) published in Gazette of India dated the 11th July, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mwalimu Julius K. Nyerere, Former President of Tanzania and seven members of the delegation who visited India from the 14th to 16th July, 1991, from the payment of foreign travel tax.

- (iii) G.S.R. 529(E) published in Gazette of India dated the 13th August, 1991 together with an explanatory memorandum regarding exemption to Mr. Maumoon Abdul Gayoom, President of the Republic of Maldives and fifteen members of the delegation who visited India from the 18th to 20th August, 1991, from the payment of foreign travel tax.
- (iv) G.S.R. 530(E) published in Gazette of India dated the 13th August, 1991 together with an explanatory memorandum regarding exemption to His Excellency Dr. Boutros Boutros Ghali, Deputy Prime Minister for Foreign Relations of the Arab Republic of Egypt and two members of the delegations who visited India from the 11th to 17th August, 1991, from the payment of foreign travel tax.
- (v) G.S.R. 534(E) published in Gazette of India dated the 14th August, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Islam A. Karimov, President of the Uzbek Soviet Socialist Republic and thirty-five members of the delegation who visited India from the 17th to 19th August, 1991, from payment of foreign travel tax.
- (vi) G.S.R. 537(E) published in Gazette of India dated the 19th August, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Shahyar M. Khan, Foreign Secretary of Islamic Republic of Pakistan and two members of the delegation who visited India from the 18th to 21st August, 1991, from the payment of foreign travel tax.
- (vii) G.S.R. 548(E) published in Gazette of India dated the 28th August, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. A.S.M. Mostafizor Rahman, Minister of Foreign Affairs of the People's Republic of Bangladesh and five members of the delegation who visited India from the 26th to 29th August, 1991, from the payment of foreign travel tax.
- (viii) G.S.R. 559(E) published in Gazette of India dated the 6th September, 1991 together with an explanatory memorandum regarding exemption to Foreign Ministers, Commonwealth Secretary-General, Representative from

African National Congress, members and other officials of delegations who attended the Meeting of Commonwealth Committee of Foreign Ministers on Southern Africa held in New Delhi from the 13th to 14th September, 1991, from the payment of foreign travel tax.

(ix) G.S.R. 560(E) published in Gazette of India dated the 6th September, 1991 together with an explanatory memorandum regarding exemption to His Majesty Jigme Singye Wangchuk, King of Bhutan and Sixteen members of the delegation who visited India from the 9th to 12th September, 1991, from the payment of foreign travel tax.

#### 4. Assent to Bills

- (i) Secretary-General laid on the table the following eight Bills passed by the Houses of Parliament during the last session and assented to by the President:—
  - (1) The Central Excises and Customs Laws (Amendment) Bill, 1991.
  - (2) The Remittances of Foreign Exchange and Investment in Foreign Exchange Bonds (Immunities and Exemptions) Bill, 1991.
  - (3) The Code of Criminal Procedure (Amendment) Bill, 1991.
  - (4) The Wild Life (Protection) Amendment Bill, 1991.
  - (5) The Punjab Appropriation (Vote on Account) No. 2 Bill, 1991.
  - (6) The Jammu and Kashmir Appropriation (No. 3) Bill, 1991.
  - (7) The Voluntary Deposits (Immunities and Exemptions) Bill, 1991.
  - (8) The Finance (No. 2) Bill, 1991.
- (ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following three Bills passed by the Houses of Parliament during the last session and assented to by the President:—
  - (1) The Places of Worship (Special Provisions) Bill, 1991.
  - (2) The Special Protection Group (Amendment) Bill, 1991,
  - (3) The Electricity Laws (Amendment) Bill, 1991.

## 5. Statements by Ministers

- (1) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government business for the week commencing the 25th November, 1991.
- (2) The Minister of State in the Ministry of Home Affairs made statements on the following subjects:—
  - \*(i) Recent deaths in Delhi due to the consumption of spurious drugs; and
  - @(ii) Situation arising out of recent communal violence at Varanasi.
  - \*\*(iii) The Minister of Finance made a statement regarding gold transactions.

# 6. Motion regarding Seventh Report of Business Advisory Committee

Shri P.R. Kumaramangalam moved the following motion:—

"That this House do agree with Seventh Report of the Business Advisory Committee presented to the House on the 20th November, 1991."

The motion was adopted.

#### 7. Government Bills-Introduced

- (1) The Tea Companies (Acquisition and Transfer of Sick Tea Units) Amendment Bill, 1991.
- (2) The Banking Regulation (Amendment) Bill, 1991.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.22 P.M.)

## 8. The Punjab Budget-1991-92: Demands for Grants

Time allotted: 3 Hrs.

Time Taken: — Hrs. 49 Mts.

Balance: 2 Hrs. 11 Mts.

Discussion on the Demands for Grants No. 1 to 30 in respect of the Budget for the State of Punjab for 1991-92, commenced.

<sup>\*</sup> At 2.50 P.M.

<sup>@</sup> At 2.58 P.M.

<sup>\*\*</sup> At 3.05 P.M.

Thirteen cut motions (Nos. 1 to 13) were moved.

The following members took part in the debate:-

- (1) Shri Madam Lal Khurana
- (2) Shri Kodikkunnil Suresh
- (3) Shri Hari Kishore Singh (Speech unfinished)

The discussion was not concluded.

#### 9. Private Members' Bills-Introduced

- (1) The Constitution (Amendment) Bill, 1991 (Substitution of new article for article 37), by Shri Bhogendra Jha.
- (2) The Constitution (Amendment) Bill, 1991 (Amendment of articles 343 and 348), by Shri Bhogendra Jha.
- (3) The Indian Medicine Central Council (Amendment) Bill, 1991 (Amendment of section 2, etc.), by Shri Ram Naik.
- (4) The Marginal Farmers and Agricultural Workers Family Security Bill, 1991, by Kum. Uma Bharati.
- (5) The Agricultural Produce Prices Fixation Authority Bill, 1991, by Shri Bhagwan Shankar Rawat.
- (6) The Constitution (Amendment) Bill, 1991 (Insertion of new article 31), by Shri Sharad Dighe.
- (7) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991 (Amendment of the Schedule), by Shri Sharad Dighe.
- (8) The Constitution (Scheduled Castes) Order (Amendment) Bill, 1991 (Amendment of the Schedule), by Prof. K.V. Thomas.
- (9) The High Court at Guwahati (Establishment of a permanent Bench at Imphal) Bill, 1991, by Shri Y. Yaima Singh.
- (10) The Extradition (Amendment) Bill, 1991 (Amendment of section 2), by Adv. P.C. Thomas.
- (11) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1991 (Insertion of new article 18A), by Shri Bhagwan Shankar Rawat.
- (13) The Destitute Women Welfare Bill, 1991, by Shri Bhagwan Shankar Rawat.
- (14) The High Court at Allahabad (Establishment of a permanent Bench at Agra) Bill, 1991, by Shri Bhagwan Shankar Rawat.

- (15) The High Court of Orissa (Establishment of a permanent Bench at Bolangir) Bill, 1991, by Shri Sarat Chandra Pattanayak.
- (16) The Constitution (Amendment) Bill, 1991 (Substitution of new article for article 371), by Shri Sarat Chandra Pattanayak.
- (17) The Constitution (Amendment) Bill, 1991 (Amendment of Eighth Schedule), by Dr. K.D. Jeswani.
- (18) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991 (Amendment of the Schedule), by Adv. P.C. Thomas.
- (19) The Code of Criminal Procedure (Amendment) Bill, 1991 (Amendment of section 125), by Shri Syed Shahabuddin.
- (20) The Indigent Persons Welfare Bill, 1991, by Shri Syed Shahabuddin.
- (21) The Constitution (Amendment) Bill, 1991 (Amendment of article 81), by Shri Syed Shahabuddin.
- (22) The Agricultural Workers (Minimum Wages and Welfare) Bill, 1991, by Shri Satyagopal Misra.

#### 10. Private Member's Bill-Under Consideration

The Employment Guarantee Bill, 1991, by Shri Bhogendra Jha.

Shri Bhogendra Jha concluded his speech on the motion for consideration of the Bill moved by him on the 13th September, 1991.

The following members took part in the debate:—

- (1) Shri A. Charles
- (2) Shri Chitta Basu
- (3) Shri Dau Dayal Joshi
- (4) Shri Sudhir Sawant
- (5) Shri Jatindra Nath Das
- (6) Shri Tej Narayan Singh
- (7) Adv. P.C. Thomas
- (8) Shri Balraj Pasi
- (9) Shri Mukul Balkrishna Wasnik
- (10) Shri V. Dhananjaya Kumar

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 25th November, 1991)

K. C. RASTOGI, Secretary-General.

#### BULLETIN-PART I

[Brief Record of Proceedings]

Monday, November 25, 1991/Agrahayana 4, 1913 (Saka)

No. 52

11. A.M.

#### 1. Oath by Member

Shri Y.S. Rajasekhar Reddy took oath in English, signed the Roll of Members and took his seat in the House.

## 2. Obituary Reference

The Speaker made reference to the passing away of Shri Parmai Lal, a Member of Sixth and Ninth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

## 3. Starred Questions

Starred Question Nos. 41—45 were orally answered. Replies to Starred Question Nos. 46—60 were laid on the Table.

# 4. Unstarred Questions

Replies to Unstarred Question Nos. 432—502, 504—596, 598—660 were laid on the Table.

# 5. Papers laid on the Table

The following papers were laid on the Table:—

A Statement (Hindi and English versions) (i) correcting the reply given on the 21st August, 1991 to Unstarred Question No. 3686 by Shri Kodikkunnil Suresh, regarding Publication of Weeklies, Periodicals and Daily Newspapers in Kerala, and (ii) the reasons for delay in correcting the reply.

## 6. Calling Attention

Shri Rajnath Sonker Shastri called the attention of the Minister of Health and Family Welfare to the situtation arising out of the strike by the service doctors all over the country and the steps taken by the Government in that regard.

The Minister of Health and Family Welfare made a statement in regard thereto.

(Lok Sabha adjourned at 1.24 P.M. and re-assembled at 2.24 P.M.)

## 7. Statement by Minister

The Minister of Water Resources made a statement regarding Cauvery Water Dispute.

#### 8. Matters Under Rule 377

- (1) Shri Gopinath Gajapathi raised a matter regarding need to diagnose causes of falling oil production in the country and take remedial measures to step up its production.
- (2) Shri A. Charles raised a matter regarding need to review the decision of Government to deduct income-tax at source on interest of Rs. 2500/- and above.
- (3) Shri Balraj Pasi raised a matter regarding need to ensure adequate and timely supply of LPG in hilly areas of Uttar Pradesh.
- (4) Dr. K.D. Jeswani raised a matter regarding need for dregging of Vatrak and Shedhi rivers of Kaira district of Gujarat to avoid flood situation created by these rivers.
- (5) Smt. Saroj Dube raised a matter regarding need for early construction of proposed bridge on river Yamuna in Allahabad.
- (6) Shri Jitendra Nath Das raised a matter regarding need to provide LPG dealership to co-operative Consumers' Society Ltd., Jalpaiguri.
- (7) Shri Sharad Dighe raised a matter regarding need to reconsider the proposal to deliver letters in mail boxes located in ground floors alone in high rise buildings in Bombay.
- (8) Shri K.P. Reddaiah Yadav raised a matter regarding need to provide relief to people affected by floods in Tamil Nadu and Andhra Pradesh.

# 9. The Punjab Budget - 1991-92: Demands for Grants

Time allotted: 3 Hrs.

Time taken: 3 Hrs. 57 Mts.

Discussion on the Demands for Grants Nos. 1 to 30 in respect of the Budget for the State of Punjab and cut motions thereto moved on 22 November, 1991, continued.

The following members took part in the Debate:-

- (1) Shri Hari Kishore Singh
- (2) Shri Sharad Dighe
- (3) Shri Indrajit Gupta
- (4) Shri Ajoy Mukhopadhyay
- (5) Prof. Prem Kumar Dhumal
- (6) Shri Dharampal Singh Malik
- (7) Shri Chitta Basu
- (8) Shri Ram Naik
- (9) Shri Sriballav Panigrahi
- (10) Shri Surya Narain Yadav
- (11) Shri Basudeb Acharia
- (12) Shri Mukul Balkrishna Wasnik (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th November, 1991)

K.C. RASTOGI, Secretary-General.

#### **CORRIGENDA**

In Bulletin Part — I dated 22 November, 1991 —

Page 7, item No. 9-

- (i) Delcte 9 (11)
- (ii) After 9 (10) inscrt:—
- "(11) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1991, by Adv. P.C. Thomas.
- (12) The Constitution (Amendment) Bill, 1991 (Insertion of new article 18A), by Shri Bhagwan Shankar Rawat."

MGIP (PW) MAND - 1281L5 - 25-11-91.

#### BULLETIN - PART I

[Brief Record of Proceedings]

Tuesday, November 26, 1991/Agrahayana 5, 1913 (Saka)

No. 53

#### 11 A.M.

#### 1. Oath or Affirmation

The following members made and subscribed the oath or affirmation, signed the Roll of Members and took their seats in the House:—

- (1) Shri B.M. Mujahid (oath in English)
- (2) Shri Nitish Kumar (affirmation in Hindi)
- (3) Shri Rajesh Kumar (affirmation in Hindi)

#### 2. Obituary Reference

The Speaker made reference to the passing away of Shri T.V. Chandrashekharappa, a Member of Fifth, Seventh, Eighth and Ninth Lok Sabha.

Thereafter, Members took in silence for a short while as a mark of respect to the deceased.

## 3. Starred Questions

Starred Question Nos. 61, 62, 64 and 65 were orally answered. Replies to Starred Question Nos. 63 and 66—80 were laid on the Table.

<sup>\*</sup> At 2.19 P.M.

#### 4. Unstarred Questions

Replies to Unstarred Question Nos. 662, 663, 665—688, 690—769, 771—828, 830—857, 859—869 and 871—892 were laid on the Table.

## 5. Message From Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 20th November, 1991, Rajya Sabha passed the Indian Succession (Amendment) Bill, 1991.

## 6. Bill passed by Rajya Sabha-Laid on the Table

The Indian Succession (Amendment) Bill, 1991.

#### 7. Matters Under Rule 377

- (1) Shri M. Gnanendra Reddy raised a matter regarding need to convert Tirupati-Pakala metre gauge line into broad gauge.
- (2) Shri Mankuram Sodi raised a matter regarding need for survey of Bastar Forests by satellite and to take preventive measures to check deforestation.
- (3) Shri K.D. Sultanpuri raised a matter regarding need to declare Ponta Sahib Rampur Busher and Punjer Sawarghat roads in Himachal Pradesh as National Highways.
- (4) Dr. Parshuram Gangwar raised a matter regarding need for early payment of salaries to Mcdical Officers appointed by the Central Government in Primary Health Centres in Uttar Pradesh.
- (5) Shri Gunwant Sarode raised a matter regarding need to regularise unauthorised LPG connections in Jalgaon, Maharashtra.
- (6) Shri Keshri Lal raised a matter regarding need to take steps for overall development of ravine areas in Kanpur 'dehat' and set up some industries based on agriculture products there.
- (7) Shri P.G. Narayanan raised a matter regarding need to expedite the clearance of Growth Centre Project report regarding Sipcot Project complex in Perundurai, Tamil Nadu.

# 8. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding safe return of Mr. Liviu Radu, the Romanian Diplomat, who was kidnapped on 9 Oc tober, 1991.

# 9. The Punjab Budget - 1991-92: Demands for Grants

Time allotted: 3 Hrs.

Time taken: 6 Hrs. 56 Mts.

Discussion on the Demands for Grants Nos. 1 to 30 in respect of the Budget for the State of Punjab and cut motions thereto moved on 22 November, 1991, continued.

The following members took part in the debate:—

(1) Shri Pawan Kumar Bansal

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.19 P.M.)

- (2) Shri Rajendra Agnihotri
- (3) Shri Ramashray Prasad Singh
- (4) Shri Sudhir Sawant
- (5) Shri Chandrajeet Yadav
- (6) Shri Yaima Singh Yumnam
- (7) Shri Vitay N. Patil
- (8) Shri E. Ahmed
- (9) Shri Mukul Balkrishna Wasnik
- (10) Kum. Farida Topno
- (11) Shri Ayub Khan
- (12) Shri Rasa Singh Rawat

Shri Shantaram Potdukhe replied to the debate.

All the cut motions were negatived.

All the Demands for Grants Nos. 1 to 30 (both Revenue Account and Capital Account) in respect of the Budget for the State of Punjab for 1991-92 for the amounts shown in the Fourth column of the printed List of Demands for Grants were voted in full.

## 10. Government Bill - Introduced

The Punjab Appropriation (No. 2) Bill, 1991.

#### 11. Government Bill - Passed

The Punjab Appropriation (No. 2) Bill, 1991.

The motion for consideration moved by Shri Shantaram Potdukhe was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shantaram Potdukhe.

The motion was adopted and the Bill was passed.

#### 12. Government Bill - Under Consideration

The Water (Prevention and Control of Pollution) Cess (Amendment) Bill, 1991

Time allotted: 2. Hrs. Time taken: 2 Hrs. 58 Mts.

Discussion on the motion for consideration of the Bill moved by Shri Kamal Nath on the 20th November, 1991, continued.

The following members took part in the debate:—

- (1) Shri Rajinder Kumar Sharma
- (2) Shri Chandulal Chandrakar
- (3) Shri Hari Kishore Singh
- (4) Shri Sarat Chandra Pattanayak
- (5) Shri V. Dhananjaya Kumar
- (6) Shri Gopi Nath Gajapathi (Speech unfinished)

The discussion was not concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th November, 1991)

K.C. RASTOGI, Seeretary-General.

#### BULLETIN-PART I

## [Brief Record of Proceedings]

Wednesday, November 27, 1991/Agrahayana 6, 1913 (Saka)

No. 54

11 A.M.

#### 1. Affirmation by Member

Shri Sharad Yadav made affirmation in Hindi, signed the Roll of Members and took his seat in the House.

#### 2. Starred Questions

Starred Question Nos. 81—83 and 86 were orally answered. Replies to Starred Question Nos. 84, 85 and 87—100 were laid on the Table

#### 3. Unstarred Ouestions

Replies to Unstarred Question Nos. 893—1007, 1009, 1011—1022, 1024—1074, 1076—1078 and 1080—1114 were laid on the Table.

## 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Second Amendment Order, 1991 (Hindi and English versions) published in Notification No. S.O. 485(E) in Gazette of India dated the 26th July, 1991 under sub-section (6) of section 3 of the Essential Commodities Act. 1955.
- (2) A copy of the Bureau of Indian Standards (Recognition of Consumers' Associations) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 619(E) in Gazette of India dated the 9th October, 1991 under section 39 of the Bureau of Indian Standards Act, 1986.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act. 1951:—
  - (i) The Indian Forest Service (Fixation of Cadre Strength)
    Third Amendment Regulations, 1991 published in Notification No. G.S.R. 473 in Gazette of India dated the 24th August, 1991.
  - (ii) The Indian Forest Service (Pay) Second Amendment Rules, 1991 published in Notification No. G.S.R. 474 in Gazette of India dated the 24th August, 1991.
  - (iii) The Indian Forest Service (Pay) Third Amendment Rules, 1991 published in Notification No. G.S.R. 526 in Gazette of India dated the 14th September, 1991.
  - (iv) The Indian Forest Service (Fixation of Cadre Strength)
    Fourth Amendment Regulations, 1991 published in
    Notification No. G.S.R. 527 in Gazette of India dated
    the 14th September, 1991.
  - (v) The Indian Forest Service (Pay) Fourth Amendment Rules, 1991 published in Notification No. G.S.R. 564 in Gazette of India dated the 5th October, 1991.
  - (vi) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1991 published in Notification No. G.S.R. 565 in Gazette of India dated the 5th October, 1991.
  - (vii) The Indian Forest Service (Pay) Fifth Amendment Rules, 1991 published in Notification No. G.S.R. 583 in Gazette of India dated the 19th October, 1991.
  - (viii) The Incian Forest Service (Fixation of Cadre Strength)
    Sixth Amendment Regulations, 1991 published in Notification No. G.S.R. 584 in Gazette of India dated the 19th October, 1991.
    - (ix) The Indian Police Service (Fixation of Cadre Strength)
      Second Amendment Regulations, 1991 published in
      Notification No. G.S.R. 403 in Gazette of India dated
      the 13th July, 1991.
    - (x) The Indian Police Service (Pay) Fourth Amendment Rules, 1991 published in Notification No. G.S.R. 404 in Gazette of India dated the 13th July, 1991.

- (xi) The Indian Administrative Service (Fixation of Cadre. Strength) First Amendment Regulations, 1991 published in Notification No. G.S.R. 492 in Gazette of India dated the 7th September, 1991.
- (xii) The Indian Administrative Service (Pay) First Amendment Rules, 1991 published in Notification No. G.S.R. 493 in Gazette of India dated the 7th September, 1991.
- (xiii) The Indian Police Service (Fixation of Cadre Strength)
  Third Amendment Regulations, 1991 published in Notification No. G.S.R. 537 in Gazette of India dated the 21st September, 1991.
- (xiv) The Indian Police Service (Pay) Sixth Amendment Rules, 1991 published in Notification No. G.S.R. 585 in Gazette of India dated the 19th October, 1991.
- (xv) The Indian Police Service (Fixation of Cadre Strength)
  Fifth Amendment Regulations, 1991 published in Notification No. G.S.R. 586 in Gazette of India dated the 19th October, 1991.
- (xvi) The Indian Police Service (Fixation of Cadre Strength)
  Fourth Amendment Regulations, 1991 published in
  Notification No. G.S.R. 587 in Gazette of India dated
  the 19th October, 1991.
- (xvii) The Indian Police Service (Pay) Fifth Amendment Rules, 1991 published in Notification No. G.S.R. 588 in Gazette of India dated the 19th October, 1991.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1990-91.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta, for the year 1990-91 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Calcutta, for the year 1990-91.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Chandigarh, for the year 1990-91.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 1989-90 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Automotive Research Association of India, Pune, for the year 1989-90.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Centre Pulp and Paper Research Institute, Saharanpur, for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1990-91.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1990-91.
  - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

## 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 26th November, 1991, Rajya Sabha passed the Family Courts (Amendment) Bill, 1991.

# 6. Bill passed by Rajya Sabha — Laid on the Table

The Family Courts (Amendment) Bill, 1991

## 7. Statements by Ministers

- (1) The Minister of State in the Ministry of Urban Development made a statement correcting the reply given on the 20th November, 1991 to Starred Question No. 6 by Shri Arvind Netam regarding allotment of plots in Rohini.
- \*(2) The Minister of State in the Ministry of Finance made a statement regarding decision of the Government to extend the date for the operation of Foreign Exchange Remittances, India Development Bonds and Voluntary Deposits Schemes.

The Minister also laid on the Table a copy each of three Notifications (Hindi and English versions) published in Gazette of India dated the 27th November, 1991 on the subject.

(Lok Sabha adjourned at 1.27 P.M. and re-assembled at 2.34 P.M.)

#### 8. Matters under Rule 377

- (1) Shri Mohan Lal Jhikram raised a matter regarding need to provide more Central assistance to State Government of Madhya Pradesh for drought relief operations in the eastern districts of the State
- (2) Shri Manoranjan Bhakta raised a matter regarding need to finalise appropriate scheme for raising Palm Oil Plantation on large scale in Andaman and other Islands of Andaman and Nicobar Islands.
- (3) Prof. K.V. Thomas raised a matter regarding need to check the fish epidemic in Kerala.
  - (4) Shri Girdhari Lal Bhargava raised a matter regarding need for early clearance to Rajasthan Government's proposal seeking financial assistance from IDA for improving water supply and severage in various cities of the State.

<sup>\*</sup>At 4-01 P.M.

- (5) Shri Nawal Kishor Rai raised a matter regarding need to set up a sugar factory at Pupari in Sitamarhi district, Bihar.
  - (6) Shri Uddhab Barman raised a matter regarding need to provide special duty allowance to postal employees of North Eastern region as is being provided to Central Government employees in that region.
  - (7) Shri Sanat Kumar Mandal raised a matter regarding need to revitalise India's Power Sector and ensure continued funding of Farakka Project in West Bengal by World Bank and Asian Development Bank.
  - (8) Shri Chandubhai Deshmukh raised a matter regarding need to confer ownership rights of forest lands to Scheduled Tribes in Gujarat.

# 9. Government Bill — Under Consideration

The Water (Prevention and Control of Pollution) Cess (Amendment) Bill, 1991.

Time allotted: 2 Hrs.

Time taken: 5 Hrs. 53 Mts.

Discussion on the motion for consideration of the Bill moved by Shri Kamal Nath on the 20th November, 1991 continued.

The following members took part in the debate:—

- (1) Shri Gopi Nath Gajapathi
- (2) Shri B.B. Ramaiah
- (3) Shri Prabhu Zantye Harish Narayan
- (4) Shri A. Asokraj
- (5) Prof. Prem Kumar Dhumal
- (6) Dr. Vasant Pawar
- (7) Shri Ramnihore Rai
- (8) Shri Ram Naik
- (9) Dr. Viswanadham Kanithi
- (10) Smt. Geeta Mukherjee
- (11) Shri A. Charles
- (12) Shri Mohan Singh
- (13) Shri Girdhari Lal Bhargava
- (14) Kum. Frida Topno
- (15) Smt. Basavarajeshwari
- (16) Shri Mumtaz Ansari
- (17) Adv. P.C. Thomas

- (18) Shri P.C. Chacko
- (19) Shri Tej Narayan Singh
- (20) Shri Chandrajeet Yadav
- (21) Shri B. Akbar Pasha
- (22) Shri Rasa Singh Rawat
- (23) Shri Manikrao Hodalya Gavit
- (24) Shri Tejsingh Rao Bhosle
- (25) Shri Ayub Khan

The discussion was not concluded.

## \*10. Report of Business Advisory Committee

Shri Jaswant Singh presented the Eighth Report of Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th November, 1991)

K.C. RASTOGI, Secretary-General.

<sup>\*</sup>At 5.30 P.M.

## BULLETIN-PART I

(Brief Record of Proceedings)

Thursday, November 28, 1991/Agrahayana 7, 1913 (Saka)

No. 55

11 A.M.

#### 1. Starred Questions

Starred Question Nos. 102—105 were orally answered. Replies to Starred Question Nos. 101 and 106—120 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 1115—1136, 1138—1164, 1166—1168, 1170—1224, 1226—1250, 1252—1294, 1296—1319 and 1321—1346 were laid on the Table.

3. Announcement by Speaker re: Televising the proceedings of the House

The Speaker made the following announcement:—

"The question of televising the proceedings of the House was discussed with the Leaders of the Parties and Groups, the Ministers of Parliamentary Affairs and Information and Broadcasting, the concerned officers of the Ministry of Information and Broadcasting, the CPWD and the Lok Sabha Secretariat. The matter was briefly and informally discussed at the meeting of the Leaders of Parties and Groups also. It has been considered by the General Purposes Committee of Lok Sabha. It has also been considered at a joint meeting of the General Purposes Committees of Lok Sabha and Rajya Sabha on 26 November, 1991. The consensus arrived in these meetings was as follows:

- (i) that the proceedings in the House may be televised.
- (ii) that, at the initial stage, the Question Hour may be televised.

- (iii) that, at later stages, proceedings relating to legislation, the financial and other important matters may be televised.
- (iv) that, the detailed modalities in this regard may be worked out by the agencies concerned and approved by the Presiding Officer.
- (v) that the matters which are held by the Presiding Officer as unparliamentary and not in keeping with the decorum of the House may not be televised.
- (vi) that a trial for televising the proceedings may be held on any day as may be decided by the Speaker.
- (vii) that the actual televising of the Question Hour may be started on a day as may be decided by the Presiding Officer.
- (viii) that, as and when necessary, the matters pertaining to it may be considered in the Business Advisory Committee.
  - (ix) that since the time available at the initial stages is limited, the televising has to be done to fit in the available slot.
  - (x) that the telecasting may be done on an experimental basis.
  - (xi) that further necessary steps in this regard may be taken on the basis of the experience in this respect.

I hope these arrangements will receive the approval of the House". The House agreed.

#### 4. Motion for Election to Committee

Shri Chiranji Lal Sharma moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves, to serve as a member of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee vice Shri C.K. Kuppuswamy resigned from the Committee."

The motion was adopted.

(Lok Sabha adjourned at 1.22 P.M. and re-assembled at 2. P.M.)

#### 5. Matters Under Rule 377

- (1) Shri C.P. Mudalagiriyappa raised a matter regarding need to provide a double track on Bangalore-Tumkur Railway line.
- (2) Shri Sriballav Panigrahi raised a matter regarding need to set up a full fledged TV centre at Sambalpur and low power transmitters at Daogarh and Pallahara in Orissa.
- (3) Shri Santosh Kumar Gangwar raised a matter regarding need to set up sugar mills at Nawabganj and Meerganj Bareilly, Uttar Pradesh.
- (4) Shri Devendra Prasad Yadav raised a matter regarding need to provide STD facility between Delhi and Jhanjharpur, Madhubani district, Bihar.
- (5) Shri Suraj Mandal raised a matter regarding need for early solution to Jharkhand problem.
- (6) Shri Moreshwar Save raised a matter regarding need to extend local trains run by the Western Railway in Bombay upto Dahanu road in Maharashtra.
- (7) Shri E. Ahmed raised a matter regarding need to recognise Malabar Rebellion of 1921 as Freedom struggle and to provide freedom fighters' pension to those who participated in that movement.
- (8) Shri K.P. Singh Deo raised a matter regarding need to take steps for overall development of Orissa State.
- (9) Shri Jagat Vir Singh Drona raised a matter regarding need to review the decision of allowing private sector in Defence production.

## 6. Government Bill-Passed

The Water (Prevention and Control of Pollution) Cess (Amendment) Bill, 1991

Time allotted: 2 Hrs. Time taken: 7 Hrs. 02 Mts.

Shri Kamal Nath replied to the debate on the motion for consideration of the Bill moved by him on the 20th November, 1991.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 8 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Kamal Nath.

The following members took part in the debate:—

- (1) Shri Mohan Singh
- (2) Shri Ram Naik
- (3) Shri Kamal Nath

The motion was adopted and the Bill, as amended, was passed.

#### 7. Government Bill-Under Consideration

Time recommended by BAC: 2 Hrs.

Time taken: 2 Hrs. 01 Mt.

The Tea Companies (Acquisition and Transfer of Sick Tea Units)

Amendment Bill, 1991.

The motion for consideration of the Bill was moved by Shri Salman Khursheed.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Shri Girdhari Lal Bhargava and Prof. Rasa Singh Rawat.

The following members took part in the debate:—

- (1) Shri Kabindra Purkayastha
- (2) Shri Bijoy Krishna Handique
- (3) Shri Jitendra Nath Das
- (4) Shri Mumtaz Ansari
- (5) Shri Sudhir Sawant
- (6) Shri Basudeb Acharia
- (7) Shri R. Ramasamy
- (8) Shri Amar Roypradhan
- (9) Shri Sriballav Panigrahi
- (10) Shri Dwarka Nath Das
- (11) Shri Pius Tirkey (Speech unfinished)

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th November, 1991)

K.C. RASTOGI, Secretary-General.

#### BULLETIN-PART I

(Brief Record of Proceedings)

Friday, November 29, 1991/Agrahayana 8, 1913 (Saka)

No. 56

11 A.M.

## 1. Obituary Reference

The Speaker made a reference to the passing away of Shri T.S. Avinashilingam Chettiar, who was a member of the Central Legislative Assembly and First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Ouestions

Starred Question No. 122 was orally answered. Replies to Starred Question Nos. 121, 123—141 and 22 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 1347—1372, 1374—1501 and 1503—1581 were laid on the Table.

# 4. Adjournment Motion

The Speaker gave his consent to the moving of Adjournment Motion given notices of by Sarvashri Birsingh Mahato, Indrajit Gupta, Loknath Choudhury, Somnath Chatterjee, Chitta Basu, Ram Vilas Paswan, Hannan Mollah, Smt. Malini Bhattacharya, Smt. Geeta Mukherjee, Sarvashri Saifuddin Choudhury, Sudhir Ray; Basudeb Acharia and Amar Roypradhan regarding failure of the

Government to solve the economic problems of the country which had compelled the working class to go on strike against the anti-people and anti-working class economic and industrial policy of the Government.

The Speaker then called Shri Birsingh Mahato and other members one by one in the order of priority secured by them in the ballot to ask for leave of the House.

As none of the members who had tabled notices on the subject was present in the House, the Adjournment Motion was not taken up.

#### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1990-91 alongwith Audited Accounts.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Aeronautical Development Agency, Bangalore, for the year 1990-91.
- (3) A copy of the Tea (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 382(E) in Gazette of India dated the 4th June, 1991 under section 49 of the Tea Act, 1953.
- (4) A copy of the Imports (Control) (Amendment) Order, 1991 (Hindi and English versions) published in Notification No. S.O. 581(E) in Gazette of India dated the 9th September, 1991 issued under section 3 of the Imports and Exports (Control) Act, 1947.
  - (5) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1990-91 alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1990-91.

- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
  - (i) G.S.R. 308(E) published in Gazette of India dated the 12th June, 1991 approving the New Mangalore Port Trust Employees (Conduct) Fourth Amendment Regulations, 1991.
  - (ii) G.S.R. 314(E) published in Gazette of India dated the 21st June, 1991 approving the Paradip Port Employees (Recruitment, Seniority and Promotion) (Amendment) Regulations, 1991.
  - (iii) G.S.R. 322(E) published in Gazette of India dated the 28th June, 1991 approving the Madras Port Trust (Pension Fund) (Third Amendment) Regulations, 1991.
  - (iv) G.S.R. 326(E) published in Gazette of India dated the 2nd July, 1991 approving the Kandla Port Employees (Allotment of Residence) Amendment Regulations, 1991.
  - (v) G.S.R. 506(E) published in Gazette of India dated the 26th July, 1991 approving the Tuticorin Port Trust (Recruitment of Heads of Department) Regulations, 1991.
  - (vi) G.S.R. 510(E) published in Gazette of India dated the 26th July, 1991 approving the Vikashapatnam Port Employees' (Temporary Service) Regulations, 1991.
  - (vii) G.S.R. 561(E) published in Gazette of India dated the 11th September, 1991 approving the Calcutta Port Trust Employees (Other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) Fifth Amendment Regulations, 1991 and Calcutta Pilot Service (Other than Haldia Dock Complex) (Training, Grading and Seniority) First Amendment Regulations, 1991.
- (7) A copy of the National Welfare Board for Seafarers (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 652(E) in Gazette of India dated the 28th October, 1991, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India for the year 1990-91 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Inland Waterways Authority of India for the year 1990-91.
- (9) A copy of the Monopolies and Restrictive Trade Practices Commission Regulations, 1991 (Hindi and English versions) published in Notification No. G.S.R. 283(E) in Gazette of India dated the 30th May, 1991 under sub-section (3) of section 66 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 15 of the Government Savings Banks Act, 1873:—
  - (i) The Post Office Recurring Deposit (Third Amendment) Rules, 1991 published in Notification No. G.S.R. 579(E) in Gazette of India dated the 12th September, 1991.
  - (ii) The Post Office Time Deposit (Second Amendment) Rules, 1991 published in Notification No. G.S.R. 580(E) in Gazette of India dated the 12th September, 1991.
  - (iii) The Post Office (Monthly Income Account) (Amendment) Rules, 1991 published in Notification No. G.S.R. 581(E) in Gazette of India dated the 12th September, 1991
  - (11) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year 1990-91 alongwith a statement of Assets and Liabilities and Profit and Loss Accounts of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
    - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year 1990-91.
- (12) A copy of the Annual Report (Hindi and English versions) of the Kamraz Rural Bank, Sopore, for the year 1988-89 together with Accounts and Auditor's Report thereon.

- (13) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980.
  - (i) Report on the working and activities of the Punjab National Bank for the year 1990-91 alongwith Accounts and Auditor's Report thereon.
  - (ii) Report on the working and activities of the Dena Bank for the year 1990-91 alongwith Accounts and Auditor's Report thereon.
  - (iii) Report on the working and activities of the Indian Overseas Bank for the year 1990-91 alongwith Accounts and Auditors' Report thereon.
  - (iv) Report on the working and activities of the New Bank of India for the year 1990-91 alongwith Accounts and Auditors' Report thereon.
  - (v) Report on the working and activities of the Punjab and Sind Bank for the year 1990-91 alongwith Accounts and Auditors' Report thereon.
- (14) A copy of the Union Government Appropriation Accounts (Telecommunication Services) for the year 1989-90 (Hindi and English versions).
- (15) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—
  - (i) G.S.R. 606(E) published in Gazette of India dated the 27th September, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Hun Sen, Prime Minister of Cambodia and Eleven members of the delegation who visited India from the 3rd to 5th October, 1991, from the payment of foreign travel tax.
  - (ii) G.S.R. 617(E) published in Gazette of India dated the 8th October, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Rene Felber, Vice-President and Minister of Foreign Affairs of Switzerland and six members of delegation who visited India from the 4th to 13th October, 1991 from the payment of foreign travel tax.

- (iii) G.S.R. 650(E) published in Gazette of India dated the 28th October, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Adrian Nastase, Minister for Foreign Affairs of Romania and six members of the delegation who visited India from the 29th October to the 1st November, 1991, from the payment of foreign travel tax.
- (iv) G.S.R. 670(E) published in Gazette of India dated the 8th November, 1991 together with an explanatory memorandum regarding exemption to His Excellency Mr. Robert G. Mugabe, President of the Republic of Zimbabwe and ten members of the delegation who visited India from the 14th to 16th November, 1991 from the payment of foreign travel tax.
- (16) A copy of the Central Excise (Eighth Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 653(E) in Gazette of India dated the 30th October, 1991 under sub-section (2) of section 38 of the Central Excises and Salt Act. 1944.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 550(E) published in Gazette of India dated the 29th August, 1991 together with an explanatory memorandum declaring Acetic Anhydride to be a specified commodity for the purpose of enforcing the special provisions of the Customs Act, 1962 within the specified area along the Indo-Pak Border and Indo-Burma Border.
  - (ii) G.S.R. 638(E) published in Gazette of India dated the 22nd October, 1991 together with an explanatory memorandum making certain amendments to Notification No. 13-Customs/81 dated the 9th February, 1981.
  - (iii) G.S.R. 639(E) and G.S.R. 640(E) published in Gazette of India dated the 22nd October, 1991 together with an explanatory memorandum regarding exemption to goods specified in the Table appended to the Notification from the whole of the basic, additional and auxiliary duties of Customs leviable thereon.

- (iv) G.S.R. 641(E) and G.S.R. 642(E) published in Gazette of India dated the 22nd October, 1991 together with an explanatory memorandum regarding exemption to goods specified in the Table appended to the Notification from the whole of the basic, additional and auxiliary duties of customs leviable thereon.
- (v) The Shipping Bill and Bill of Export (Form) Regulations, 1991 published in Notification No. G.S.R. 552(E) in Gazette of India dated the 29th August, 1991 together with an explantory memorandum.

# 6. Statements of Estimates Committee

### SHRI MANORANJAN BHAKTA

SHRI A. CHARLES to laid on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of:

- (i) Second Report of Estimates Committee (Ninth Lok Sabha) on Action Taken by Government on the recommendations contained in the Eightieth Report of the Committee (Eighth Lok Sabha) on Ministry of Surface Transport — Dredging Operations in Major Ports.
- (ii) Third Report of Estimates Committee (Ninth Lok Sabha) on Action Taken by Government on the recommendations contained in the Seventy-ninth Report (Eighth Lok Sabha) on Ministry of Health and Family Welfare (Department of Health) All India Institute of Medical Sciences.

# 7. Statement by Ministers

- (1) The Minister of Agriculture made a statement regarding flood situation caused by the recent cyclonic storm in the Bay of Bengal.
- (2) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 2nd December, 1991.
- \*(3) The Minister of State for Commerce made a statement on the Minimum Release Price for Coffee.

<sup>\*</sup>At 2.13 P.M.

# 8. Motion Regarding Eighth Report of Business Advisory Committee

Shri P.R. Kumaramangalam moved the following motion:—

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on the 27th November, 1991."

The motion was adopted.

#### 9. Government Bill — Passed

The Tea Companies (Acquisition and Transfer of Sick Tea Units) Amendment Bill, 1991

Time alloted: 2 Hrs.
Time taken: 3 Hrs. 24 Mts.

Discussion on the motion for consideration of the Bill moved by Shri Salman Khursheed and amendments thereto moved on the 28th November, 1991, continued.

The following members took part in the debate:—

- (1) Shri Pala K.M. Mathew
- (2) Shri Girdhari Lal Bhargawa
- (3) Shri K. Thulasiah Vandyar
- (4) Shri P.C. Chacko
- (5) Adv. P.C. Thomas

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.10 P.M.)

- (6) Prof. Rasa Singh Rawat
- (7) Shri Balin Kuli

Shri Salman Khursheed replied to the debate.

Both the amendments for circulation of the Bill for the purpose of eliciting opinion thereon moved by Sarvashri Girdhari Lal Bhargawa and Rasa Singh Rawat were negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Salman Khursheed.

The motion was adopted and the Bill was passed.

# 10. Private Member's Resolution - Negatived

Further discussion on the following Resolution moved by Shri Tej Narayan Singh on the 23rd August, 1991, continued:—

"This House do consider the situation arising out of growing unemployment in the country and recommend to the Government to take urgent measures to tackle the same."

The following members took part in the debate:—

- (1) Shri A. Charles
- (2) Shri Chitta Basu
- (3) Shri P.A. Sangma

The Resolution was negatived.

# 11. Private Member's Resolution - Under consideration

Dr. K.V.R. Chowdary moved the following Resolution:—

"This House expresses its concern over the caste struggle going on in different parts of the country and urges upon the Government to take urgent steps for rooting it out."

The following members took part in the debate:—

- (1) Shri Mukul Balkrishna Wasnik
- (2) Prof. Rasa Singh Rawat
- (3) Prof. Malini Bhattacharya
- (4) Shri P.C. Chacko
- (5) Shri Pius Tirkey
- (6) Shri Pala K.M. Mathew (Speech unfinished)

The discussion was not concluded.

# 12. Half-an-Hour Discussion

Shri Sharad Dighe raised a discussion on the points arising out of the answer given by the Minister of State in the Ministry of Finance on November 22, 1991 to Starred Question No. 24 regarding changes in credit policy of RBI to contain inflation.

Shri Rameshwar Thakur replied to the discussion.

6.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 2nd December, 1991)

K.C. RASTOGI, Secretary-General.

# CORRIGENDA

In Bulletin part I dated 29 November, 1991

Page 2, last line —
for "at 2 P.M." read "2.35 P.M."

Page 3, item 6 —
for "Clauses 2 to 7 were adopted."

read "Clauses 2 to 4 were adopted.

Clause 5 was adopted, as amended.

Clauses 6 and 7 were adopted."

## **BULLETIN—PART I**

(Brief Record of Proceedings)

Monday, December 2, 1991/Agrahayana 11, 1913 (Saka)

No. 57

11 A.M.

## 1. Starred Questions

Starred Question Nos. 142—146 were orally answered. Replies to Starred Question Nos. 147—161 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1582—1648, 1650—1669, 1671—1740, 1742—1799 and 1801—1817 were laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Ninth Annual Report (Hindi and English versions) of the Minorities Commission for the period from the 1st April, 1986 to the 31st March, 1987.
  - (ii) A copy of an Explanatory Note (Hindi and English versions) in regard to the above Report.
  - (iii) A copy of the Memorandum (Hindi and English versions) of the action taken on the above Report.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Indian Electricity (Amendment-I) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 466 in Gazette of India dated the 17th August, 1991 under sub-section (3) of section 38 of the Indian Electricity Act, 1910.

(4) A copy of the Indo-Tibetan Border Police Telecommunication (Gazetted) Cadre Recruitment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 563 in Gazette of India dated the 5th October, 1991 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

#### 4. Matters Under Rule 377

- (1) Shri Kashi Ram Rana raised a matter regarding need to allocate additional commercial industrial piped gas to Surat, Gujarat.
- (2) Shri Mahendra Baitha raised a matter regarding need to set up a sugar mill at Dhanha, Bihar.
- (3) Shri T.J. Anjalose raised a matter regarding need to give clearance to second phase of anti-sea erosion project regarding Kerala coastline.
- (4) Shri K.V. Thangka Balu raised a matter regarding need to fix a statutory minimum price of Rs. 120—150 per bag of Tapioco grown in Tamil Nadu.
- (5) Shri Bhuvan Chandra Khanduri raised a matter regarding need to relax eligibility condition for retirement benefits in case of armed forces personnel disabled during service.

#### 5. Government Bill-Passed

The Banking Regulation (Amendment) Bill, 1991

Time allotted: 1 Hrs. 30 Mts. Time taken: 2 Hrs. 54 Mts.

The motion for consideration of the Bill was moved by Shri Rameshwar Thakur.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Shri Girdhari Lal Bhargava and Prof. Rasa Singh Rawat.

The following members took part in the debate:-

- (1) Prof. K. Venkatagiri Gowda
- (2) Shri Sriballav Panigrahi
- (3) Shri Mumtaz Ansari
- (4) Shri Guman Mal Lodha
- (5) Shri R. Jeevarathinam

- (6) Prof. Susanta Chakraborty
- (7) Shri B.B. Ramaiah
- (8) Shri Prithviraj D. Chavan
- (9) Shri Chitta Basu
- (10) Shri Ram Naik
- (11) Shri Lokanath Choudhury
- (12) Shri A. Charles
- (13) Shri Mohan Singh
- (14) Shri Sarat Chandra Pattanayak
- (15) Shri Hari Kishore Singh
- (16) Prof. Rasa Singh Rawat
- (17) Shri Prabhu Zantye Harish Narayan
- (18) Shri Anna Joshi
- (19) Shri Tej Narain Singh

Shri Rameshwar Thakur replied to the debate.

Both the amendments for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Girdhari Lal Bhargava and Prof. Rasa Singh Rawat were negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rameshwar Thakur.

The motion was adopted and the Bill was passed.

# \*6. Statement by Minister

The Minister of Civil Aviation and Tourism made a statement regarding Explosive Device found on Air India flight 111 on 1 December, 1991 at Delhi Airport.

<sup>\*</sup>At 5 P.M.

### 7. Government Bill — Under Consideration

The Sick Industrial Companies Time allotted: 2 Hrs.

(Special Provisions) Amendment

Time taken: - Hrs. 40 Mts.

Balance: 1 Hr. 20 Mts.

Bill. 1991

The motion for consideration of the Bill was moved by Shri Manmohan Singh.

Shri Jaswant Singh took part in the debate.

The discussion was not concluded.

602 PM

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 3rd December, 1991)

> K.C. RASTOGI. Secretary-General.

### **BULLETIN—PART I**

(Brief Record of Proceedings)

Tuesday, December 3, 1991/Agrahayana 12, 1913 (Saka)

No. 58

#### 11 A.M.

### 1. Starred Questions

Starred Question Nos. 164-167 and 169 were orally answered. Replies to Starred Question Nos. 162, 163, 168 and 170-181 were laid on the Table.

## 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 1818-1929, 1931-1950, 1953-2044 and 2046-2048 were laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) correcting the reply given on the 3rd September, 1991 to Unstarred Question No. 5352 by Shri Vijay Kumar Yadav regarding halt of express trains at Bakhtiyarpur Junction.
  - (2) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Tuberculosis Hospital, New Delhi, for the year 1988 along with Audited Accounts.
  - (2) (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lala Ram Sarup Tuberculosis Hospital, New Delhi, for the year 1988.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- 4. Motions for Elections to Committees
  - (1) Kum. Mamata Banerjee moved the following motion:-
    - "That in pursuance of sub-clause (xxiv) of clause (1) of Statute 14 of the Statutes of the Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University, subject to other provisions of Statutes of the Aligarh Muslim University. The members so elected shall not be the employees of the Aligarh Muslim University."

The motion was adopted.

(2) Kum. Mamata Banerjee moved the following motion:—

"That in pursuance of the provisions contained in rule 4 (ii) to (iv) read with rule 15 (3) of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to other provisions of the said Rules and Regulations."

The motion was adopted.

(3) Kum. Mamata Banerjee moved the following motion:—

"That in pursuance of para 5 of the Ministry of Human Resource Development (Department of Education) Resolution No. F.1-2/90.PN(D.II), dated 19 October, 1990 read with item No. 5(i) of the Annexure thereto, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Central Advisory Board of Education, subject to other provisions of the said Resolution."

The motion was adopted.

(4) Shri P.R. Kumaramangalam moved the following motion:-

"That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may

direct, four members from among themselves to serve as members of the Animal Welfare Board for the remaining terms of the Board *i.e.* upto 2 March, 1992, subject to other provisions of the said Act."

The motion was adopted.

(Lok Sabha adjournea at 1.11 P.M. and re-assembled at 2.15 P.M.)

### 5. Matters Under Rule 377.

- (1) Shri Mohantal Jhikram raised a matter regarding need to drop the proposal of bringing the bidi and tobacco manufacturers within the purview of Tobacco Board.
- (2) Shri Pawan Kumar Bansal raised a matter regarding need to constitute a Special Committee to negotiate with technologists of Post Graduate Institute of Medical Education and Research at Chandigarh who are currently on strike.
- (3) Shri Shiv Charan Mathur raised a matter regarding need for early sanction of the proposed railway link from Todaraising to Nathdwara in Rajasthan.
- (4) Prof. Prem Kumar Dhumal raised a matter regarding need to regularise the services of extra departmental employees of Department of Post.
- (5) Shri Ram Nagina Mishra raised a matter regarding need for Central assistance to State Government of Bihar and for checking erosion by Gandak at Pipraghat on Uttar Pradesh and Bihar border.
- (6) Shri Mumtaz Ansari raised a matter regarding need to set up an ordnance factory in Kodarma, Bihar.
- (7) Shri Bir Singh Mahato raised a matter regarding need to convert narrow gauge railway line from Kotshila to Purulia in West Bengal into a broad gauge one.
- (7) Prof. K.V. Thomas raised a matter regarding need to supply adequate quantity of boiled fine rice and palm oil to Kerala.

# 6. Government Bill- Under Consderation

The Sick Industrial Companies (Special Time allotted: 2 Hrs. Provisions) Amendment Bill, 1991 Time taken: 4 Hrs. 14 Mts.

Discussion on the motion for consideration of the Bill moved by Shri Manmohan Singh on the 2nd December, 1991, continued.

# The following members took part in the debate:—

- (1) Dr. Debi Prosad Pal
- (2) Shri Mohan Singh
- (3) Prof. Susanta Chakraborty
- (4) Shri Indrajit Gupta
- (5) Shri Ram Nagina Mishra
- (6) Shri Sharad Dighe
- (7) Shri K.P. Reddaiah Yadav
- (8) Shri R. Ramasamy
- (9) Shri Murli Deora
- (10) Smt. Sumitra Mahajan
- (11) Shri Chitta Basu
- (12) Shri K.P. Singh Deo
- (13) Smt. Girija Devi
- (14) Shri Prithviraj D. Chavan

The discussion was not concluded.

6 P.M.

(Lok Sabha adjorned till 11 A.M. on Wednesday, the 4th December, 1991)

K.C. RASTOGI, Secretary-General.

# **BULLETIN—PART I**

[Brief Record of Proceedings]

Wednesday, December 4, 1991/Agrahayana 13, 1913 (Saka)

No. 59

11 A.M.

#### 1. Starred Ouestions

Starred Question Nos. 182—186 were orally answered. Replies to Starred Question Nos. 187—198, 200 and 201 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 2049—2110, 2112—2178 and 2180—2287 were laid on the Table.

# 3. Papers Laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Uranium Corporation of India Limited, Singhbhum, for the year 1990-91.
  - (ii) Annual Report of the Uranium Corporation of India Limited, Singhbhum, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) correcting the reply given on the 27th November, 1991 to Starred Question No. 100 by Prof. Malini Bhattacharya regarding production and distribution of CRGO Silicon Steel.

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year 1990-91.
  - (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

#### 4. Presentation of Petitions

Shri Bandaru Dattatraya presented four petitions signed by Sarvahri S. Kishore Raj, Troop Bazar, Hyderabad, N. Babu Rao, Bharat Nagar, Hyderabad, G. Sathaiah, O.U. Campus, Hyderabad and Y. Birappa, Vikas Nagar, Hyderabad regarding inclusion of (i) Pardhi-Pardhan; (ii) Budgajangam; (iii) Vaddera; and (iv) Kurma/Kurma Golla tribal communities of Andhra Pradesh in the Schedule to the Constitution (Scheduled Tribes) Order, 1950, pertaining to the State of Andhra Pradesh.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.15 P.M.)

# 5. Calling Attention

Shri George Fernandes called the attention of the Minister of Human Resource Development to the reported scandal involving crores of rupees in supply of food, unfit for human consumption, to infants through Anganwadis in the capital and the steps taken by the Government in that regard.

The Minister of State in the Ministry of Human Resource Development made a statement in regard thereto.

#### 6. Matters Under Rule 377

- (1) Shri Vishveshwar Bhagat raised a matter regarding need to set up a copper smelting plant in Balaghat district, Madhya Pradesh.
- (2) Shri K. Muraleedharan raised a matter regarding need to sanction the acquisition of land and distribution of compensation under second phase of construction of N.H. 17 Byepass road, Calicut, Kerala.

- (3) Shri Ankushrao R. Tope raised a matter regarding need to provide adequate assistance for relief operations in drought affected areas of Maharashtra particularly in Marathwada and Vidarbha regions.
- (4) Shri Ram Naik raised a matter regarding need to constitute a High Power Committee to look into the problems caused due to overcrowding in Mumbai suburban railway trains.
- (5) Shri Chhedi Paswan raised a matter regarding need for augmentation of electricity production in Bihar and also to provide more electricity to the State.
- (6) Shri Ajoy Mukhopadhyay raised a matter regarding need to review the proposed fiscal measures of Government viz. freezing/impounding of Dearness Allowance etc.
- (7) Shri Jangbir Singh raised a matter regarding need to generate employment opportunities in Haryana.
- (8) Shri Anna Joshi raised a matter regarding need to review the decision regarding transfer of Teen Bigha to Bangladesh.

#### 7. Government Bill - Passed

The Sick Industrial Companies Time allotted: 2 Hrs. (Special Provisions) Amendment Time taken: 5 Hrs. 35 Mts. Bill, 1991

Shri Manmohan Singh replied to the debate on the motion for consideration of the Bill moved by him on the 2nd December, 1991.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Manmohan Singh.

The following members took part in the debate:—

- (1) Shri Nirmal Kanti Chatterjee
- (2) Smt. Geeta Mukherjee

- (3) Shri E. Ahmed
- (4) Shri Bhogendra Jha
- (5) Shri K.P. Raddaiah Yadav
- (6) Shri George Fernandes
- (7) Shri Manmohan Singh

The motion was adopted and the Bill was passed.

# 8. Government Bill - Under Consideration

The Indian Succession (Amendment) Bill, 1991, as passed by Rajya Sabha.

Time allotted: 1 Hrs.

Time taken: Hrs. 41 Mts.

Balance: Hrs. 19 Mts.

The motion for consideration of the Bill was moved by Shri P.R. Kumaramangalam.

The following members took part in the debate:-

- (1) Shri Ghuman Mal Lodha
- (2) Shri Sharad Dighe
- (3) Smt. Girija Devi
- (4) Shri Sved Masudal Hossain
- (5) Shri Vijay N. Patil (Speech unfinished)

The discussion was not concluded.

# 9. Report of Business Advisory Committee

Shri P.R. Kumaramangalam presented the Ninth Report of Business Advisory Committee.

# 10. Discussion Under Rule 193

Shri K.V. Thangka Balu raised a discussion on the statement made by the Minister of Agriculture in the House on 29 November, 1991 regarding flood situation caused by the recent cyclonic storm in the Bay of Bengal and relief measures undertaken by the Government.

The following members took part in the debate:—

- (1) Prof. Rasa Singh Rawat
- (2) Shri Mani Shankar Aiyar
- (3) Shri S. Mallikarjunaiah
- (4) Shri P.G. Narayanan

- (5) Shri Venkateswarlu Ummareddy
- (6) Shri H.D. Devegowda
- (7) Prof. K. Venkatagiri Gowda
- (8) Shri Surya Narain Yadav
- (9) Shri Gopinath Gajapathi
- (10) Shri Ramashray Prasad Singh
- (11) Shri Bandaru' Dattatraya (Speech unfinished)

The discussion was not concluded.

7.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 5th December, 1991)

K.C. RASTOGI, Secretary-General.

# **BULLETIN—PART I**

(Brief Record of Proceedings)

Thursday, December 5, 1991/Agrahayana 14, 1913 (Saka)

No. 60

#### 11 A.M

## 1. Starred Questions

Starred Question Nos. 202—205 were orally answered. Replies to Starred Ouestion Nos. 206—221 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2288—2304, 2306—2331, 2333—2336 and 2338—2498 were laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1990-91.
  - (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (2) (i) A copy of the Annual Report (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1989-90 along with Audited Accounts and of its subsidiary viz. ONGC Videsh Limited for the year 1989-90 under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1989-90 and of its subsidiary viz. ONGC Videsh Limited for the year 1989-90.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Fertiliser (Control) (Fourth Amendment) Order, 1991 published in Notification No. S.O. 795(E) in Gazette of India dated the 22nd November, 1991.
  - (ii) S.O. 796(E) published in Gazette of India dated the 22nd November, 1991 fixing fees for obtaining certificates for sale of fertilisers for industrial purposes.
- (5) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
  - (i) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1991 published in Notification No. G.S.R. 505 in Gazette of India dated the 7th September, 1991.
  - (ii) The Coal Mines Provident Fund (Amendment) Scheme, 1991 published in Notification No. G.S.R. 506 in Gazette of India dated the 7th September, 1991.
  - (iii) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1991 published in Notification No. G.S.R. 507 in Gazette of India dated the 7th September, 1991.

# 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Subha:—

That at its sitting held on the 3rd December, 1991, Rajya Sabha passed the Indian (Ports Amendment) Bill, 1991.

(2) That at its sitting held on the 3rd December, 1991, Rajya Sabha passed the Delhi High Court (Amendment) Bill, 1991.

# 5. Bills passed by Rajya Sabha — Laid on the Table

- (1) The Indian Ports (Amendment) Bill, 1991.
- (2) The Delhi High Court (Amendment) Bill, 1991.

# 6. Statements by Ministers

- (1) The Minister of Agriculture made a statement regarding the situation arising out of earthquake in hills of Western Uttar Pradesh.
- \*(2) The Minister of Home Affairs made a statement on the restructuring of the governmental set-up in Delhi.

# 7. Motion regarding Ninth Report of Business Advisory Committee

Dr. Laxminarayan Pandey moved the following motion:—

"That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on the 4th December, 1991."

The motion was adopted.

(Lok Sabha adjourned till 1.16 P.M. and re-assembled at 2.20 P.M.)

### 8. Matters under Rule 377

- (1) Shri Mankuram Sodi raised a matter regarding need to provide more central assistance to the State Government of Madhya Pradesh for overall development of Baster, a tribal district of Madhya Pradesh.
- (2) Dr. Lal Bahadur Rawal raised a matter regarding need to extend AGN passenger train upto Hathras.
- (3) Shri Madan Lal Khurana raised a matter regarding need for more Central assistance and early rehabilitation of displaced persons of Kashmir and Punjab.
- (4) Shri Sukhdev Paswan raised a matter regarding need to exclude Jute from the purview of the Essential Commodities Act.
- (5) Dr. (Smt.) K.S. Soundaram raised a matter regarding need for simplified laws and rules/regulations for small scale industrial units.
- (6) Adv. P.C. Thomas raised a matter regarding need to construct a new railway overbridge at Mulamthuruthy-Ernakulam Road, Kerala.

<sup>\*</sup>At 4.30 p.m.

- (7) Dr. Vishwanatham Kanithi raised a matter regarding need for completion of project for construction of diversion Barrage at Neradi, near Srikakulam during Eighth Plan itself.
- (8) Smt. Dil Kumari Bhandari raised a matter regarding need to supply adequate quantities of kerosene oil and LPG to Sikkim basing the allocation of these commodities on 1991 census.

### 9. Discussion under Rule 193

Discussion on the statement made by the Minister of Agriculture in the House on 29 November, 1991 regarding flood situation caused by the recent cyclonic storm in the Bay of Bengal and relief messures undertaken by the Government, raised by Shri K.V. Thangka Balu on the 4th December, 1991, continued.

The following members took part in the debate:—

- (1) Shri Bandaru Dattatray
- (2) Shri K. Ramamurthee Tindivanam
- (3) Shri K. Thulasiah Vandayar
- (4) Shri Mohammad Ali Ashraf Fatmi
- (5) Dr. Sudhir Ray
- (6) Shri V. Dhananjaya Kumar
- (7) Shri Bommagani Dharmabhiksham
- (8) Shri B.B. Ramaiah
- (9) Shri D. Pandian
- (10) Dr. Sripal Singh Yadav
- (11) Shri K.P. Singh Deo
- (12) Shri Lokanath Choudhury
- (13) Shri Akbar Pasha
- (14) Shri K.P. Raddaiah Yadav
- (15) Shri S. Gangadhara
- (16) Dr. Viswanadham Kanithi
- (17) Shri K.H. Muniyappa
- (18) Shri P.P. Kaliaperumal

Shri Bal Ram Jakhar replied to the discussion.

The discussion was concluded.

# 10. Government Bill - Passed

Time allotted: 1 Hr.

Time taken: 1 Hr. 09 Mts.

The Indian Succession (Amendment) Bill, 1991, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri P.R. Kumaramangalam on the 4th December, 1991, continued.

The following members took part in the debate:-

- (1) Shri Vijay N. Patil
- (2) Shri Girdhari Lal Bhargava
- (3) Smt. Geeta Mukherjee
- (4) Smt. Dil Kumari Bhandhari
- (5) Shri Surya Narain Yadav
- (6) Shri Ramashray Prasad Singh
- (7) Shri M.V.V.S. Murthy
- (8) Shri Pala K.M. Mathew

Shri P.R. Kumaramangalam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P.R. Kumaramangalam.

The motion was adopted and the Bill was passed.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 6th December, 1991)

K.C. RASTOGI, Secretary-General.

### BULLETIN-PART I.

(Brief Record of Proceedings)

Friday, December 6, 1991/Agrahayana 15, 1913 (Saka)

No. 61

11 A.M.

### 1. Starred Questions

Starred Question Nos. 222—226 were orally answered. Replies to Starred Question Nos. 227—229 and 231—241 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2499—2550, 2552—2587, 2589—2600, 2602—2645, 2647, 2649—2725 and 2727—2731 were laid on the Table.

#### 3. Leader of the House

The Speaker informed the House that he had received a letter from the Minister of Parliamentary Affairs stating that the Prime Minister, Shri P.V. Narasimha Rao would be functioning as the Leader of the House.

# 4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1991 (Hindi and English versions) published in Notification No. S.R.O. 194 in Gazette of India dated the 28th November, 1991 under section 185 of the Navy Act. 1957.

- (2) A copy of the Capital Issues (Application for Consent) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 540(E) in Gazette of India dated the 21st August, 1991 under sub-section (2) of section 12 of the Capital Issues (Control) Act, 1947.
- (3) A statement (Hindi and English versions) correcting the reply given on November 22, 1991 to Unstarred Question No. 304 by Sarvashri Chittubhai Gamit and Digvijaya Singh regarding joint ventures abroad.
- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay, for the year 1990-91 along with Audited Accounts.
- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Silk Export Promotion Council, Bombay, for the year 1990-91.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
  - (i) G.S.R. 608(E) published in Gazette of India dated the 1st October, 1991 approving the amendment to the Bombay Port Trusts Dock Bye-laws.
  - (ii) G.S.R. 610(E) published in Gazette of India dated the 1st October, 1991 approving the amendment to the Regulation 83 of the Visakhapatnam Port Trust Dock Regulations, 1967.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
  - (i) The Merchant Shipping (Registration of Sailing Vessels) Amendment Rules, 1991 published in Notification No. G.S.R. 469 in Gazette of India dated the 17th August, 1991.
  - (ii) The Merchant Shipping (Life Saving Appliances)

- Rules, 1991 published in Notification No. G.S.R. 491 in Gazette of India dated the 31st August, 1991.
- (iii) G.S.R. 542 published in Gazette of India dated the 21st September, 1991 making certain amendments to Notification No. G.S.R. 865 dated the 7th October, 1988.
- (8) A copy of the Major Port Trusts (Payment of Fees and Allowances to Trustees) (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R 635(E) in Gazette of India dated the 15th October, 1991 under sub-section (3) of section 122 of the Major Port Trust Act, 1963.
- (9) A copy of the Reserve Bank of India Pension Regulations, 1990 (Hindi and English versions) published in Notification No. DEL/East/6612/Pension/90-91 in Gazette of India dated the 6th April, 1991 and the 22nd June, 1991 under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (10) A copy each of the following Annual Reports (Hindi and English versions):—
  - (i) Report of the Pinakini Grameena Bank, Nellore for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (ii) Report of the Bolangir Anchalik Gramaya Bank, Bolangir, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (iii) Report of the Nagarjuna Grameena Bank, Raigarh, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (iv) Report of the Raigarh Kshetriya Gramin Bank, Raigarh, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (v) Report of the Krishna Grameena Bank, Gulbarga, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.

- (vi) Report of the Chhindwara Seoni Kshetriya Gramin Bank, Chhindwara, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (vii) Report of the Sri Ganganagar Kshetriya Gramin Bank, Sriganganagar, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (viii) Report of the Himachal Gramin Bank, Mandi, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (ix) Report of the Surguja Kshetriya Gramin Bank, Ambikapur, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (x) Report of the Gopalganj Kshetriya Gramin Bank, Gopalganj, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (xi) Report of the Barabanki Gramin Bank, Barabanki, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xii) Report of the Visveshvaraya Grameena Bank, Mandya, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xiii) Report of the Palamau Kshetriya Gramin Bank, Daltonganj, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xiv) Report of the Banaskantha Mehsana Gramin Bank, Patan, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xv) Report of the Gurgaon Gramin Bank, Gurgaon, for the

- year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xvi) Report of the Koraput Panchabati Gramya Bank, Jeypora, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xvii) Report of the Kshetriya Gramin Bank, Hoshangabad, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xviii) Report of the Marudhar Kshetriya Gramin Bank, Churu, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (xix) Report of the Tulsi Gramin Bank, Banda, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (xx) Report of the Rewa Sidhi Gramin Bank, Rewa, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxi) Report of the Shahdol Kshetriya Gramin Bank, Shahdol, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxii) Report of the Vindhyavasini Gramin Bank, Mirzapur, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxiii) Report of the Nainital Almora Kshetriya Gramin Bank, Nainital, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxiv) Report of the Champaran Kshetriya Gramin Bank, Motihari, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxv) Report of the Damoh-Panna-Sagar Kshetriya Gramin

- Bank, Damoh, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxvi) Report of the Saran Kshetriya Gramin Bank, Chapra, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxvii) Report of the North Malabar Gramin Bank, Kannur, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxviii) Report of the Hindon Gramin Bank, Ghaziabad, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (xxix) Report of the Kosi Kshetriya Gramin Bank, Purnia, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (xxx) Report of the Kolar Gramin Bank, Kolar, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (xxxi) Report of the Manipur Rural Bank, Imphal, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (xxxii) Report of the Malaprabha Grameena Bank, Dharwad, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxxiii) Report of the Haryana Kshetriya Gramin Bank, Bhiwani, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxxiv) Report of the Jhabua-Dhar Kshetriya Gramin Bank, Jhabua, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxxv) Report of the Kapurthala-Firozpur Kshetriya Gramin Bank, Kapurthala, for the year ended the 31st March,

- 1991, together with the Accounts and Auditor's Report thereon.
- (xxxvi) Report of the Kakathiya Grameena Bank, Warangal, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxxvii) Report of the Ratnagiri Bindhudurg Gramin Bank, Ratnagiri, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxxviii) Report of Bhandara Gramin Bank, Bhandara, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xxxix) Report of the Sharda Gramin Bank, Satna, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (xl) Report of the South Malabar Gramin Bank, Malappuram, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (xli) Report of the Jamnagar Rajkot Gramin Bank, Jamnagar, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (xlii) Report of the Pratapgarh Kshetriya Gramin Bank, Pratapgarh, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (xliii) Report of the Allahabad Kshetriya Gramin Bank, Allahabad, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (xliv) Report of the Mayurakshi Gramin Bank, Suri, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.

- (xlv) Report of the Avadh Gramin Bank, Lucknow, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xlvi) Report of the Kisan Gramin Bank, Budaun, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xlvii) Report of the Patliputra Gramin Bank, Patna, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (xlviii) Report of the Nalanda Gramin Bank, Biharsharif, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (xlix) Report of the Kutch Gramin Bank, Bhuj, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
    - (1) Report of the Dewas Shajapur Kshetriya Gramin Bank, Dewas, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
    - (li) Report of the Howrah Gramin Bank, Howrah, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
    - (lii) Report of the Gomti Gramin Bank, Jaunpur, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
    - (liii) Report of the Shivpuri-Guna Kshetriya Gramin Bank, Shivpuri, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
    - (liv) Report of the Dhenkanal Gramiya Bank, Dhenkanal, for the year ended the Report of the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
    - (lv) Report of the Mallabhum Gramin Bank, Bankura, for

- the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (lvi) Report of the Alaknanda Gramin Bank, Pauri, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (Ivii) Report of the Rae Bareli Kshetriya Gramin Bank, Rae Bareli, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (Iviii) Report of the Tungabhadra Gramin Bank, Bellary, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (lix) Report of the Ka Bank Nongkyndong Ri Khasi Jaintia Shillong, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (lx) Report of the Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (lxi) Report of the Basti Gramin Bank, Basti, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (lxii) Report of the Mithila Kshetriya Gramin Bank, Laheriasari, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (lxiii) Report of the Begusarai Kshetriya Gramin Bank, Begusarai, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (lxiv) Report of the Monghyr Kshetriya Gramin Bank, Monghyr, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.

- (lxv) Report of the Akola Gramin Bank, Akola, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (lxvi) Report of the Lakhimi Gaonlia Bank, Golaghat, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (lxvii) Report of the Ganga Yamuna Gramin Bank, Dehra Dun, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (Ixviii) Report of the Kshetriya Kisan Gramin Bank, Mainpuri, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (lxix) Report of the Samyut Kshetriya Gramin Bank, Azamgarh, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (lxx) Report of the Gaur Gramin Bank, Malda, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (lxxi) Report of the Bastar Kshetriya Gramin Bank, Jagdalpur, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
  - (lxxii) Report of the Madhubani Kshetriya Gramin Bank, Madhubani, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (lxxiii) Report of the Prathma Bank, Maradabad, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (lxxiv) Report of the Nimar Kshetriya Gramin Bank, Khargaon, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.

- (lxxv) Report of the Vaishali Kshetriya Gramin Bank, Muzaffarpur, for the year ended the 31st March, 1991, together with the Accounts and Auditor's Report thereon.
- (11) A copy of the Results (Hindi and English versions) of the Twenty First Valuation of the Life Insurance Corporation of India as on the 31st March, 1991.
- (12) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 14 of 1991) Union Government (Other Autonomous Bodies) Coffee Board under article 151(1) of the Constitution.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 539(E) published in Gazette of India dated the 21st August, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 100/90-Cus., dated the 20th March, 1990.
  - (ii) G.S.R. 540(E) published in Gazette of India dated the 21st August, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 109/91-Cus., dated the 25th July, 1991.
  - (iii) G.S.R. 554(E) published in Gazette of India dated the 30th August, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 203/90-Cus., dated the 21st June, 1990 so as to exempt four more products of Nepalese origin which qualify for preferential entry into India from the basic and auxilliary duties of customs.
  - (iv) The Customs Application (Form) Regulation, 1991 published in Notification No. G.S.R. 599(E) in Gazette of India dated the 20th September, 1991 together with an explanatory memorandum.

- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
  - (i) G.S.R. 536(E) published in Gazette of India dated the 19th August, 1991 together with an explanatory memorandum making certain amendments to the Notification No. 53/91-CE, dated the 25th July, 1991.
  - (ii) The Central Excise (Seventh Amendment) Rules, 1991 published in Notification No. G.S.R. 598(E) in Gazette of India dated the 20th September, 1991 together with an explanatory memorandum.
  - (iii) S.O. 610(E) published in Gazette of India dated the 19th September, 1991 together with an explanatory memorandum bringing into force the Central Excise and Customs Laws (Amendment) Act, 1991 with effect from the 20th September, 1991.
- (15) A copy of the Income-tax (Eleventh Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 652(E) in Gazette of India dated the 27th September, 1991 under section 296 of the Income-tax Act, 1961.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Black Pepper (Quality Control and Inspection) Rules, 1991 published in Notification No. S.O. 1311 in Gazette of India dated the 11th May, 1991 together with a corrigendum thereto published in Notification No. S.O. 2489 dated the 5th October, 1991.
- (ii) The Export Inspection Council (Director) Recruitment Rules, 1991 published in Notification No. G.S.R. 2324 in Gazette of India dated the 14th September, 1991.
- (iii) The Export of Turmeric (Quality Control and Inspection) Rules, 1991 published in Notification No. S.O. 2394 in Gazette of India dated the 28th September, 1991.
- (iv) The Export of Ginger (Quality Control and Inspection) Rules,

1991 published in Notification No. S.O. 2395 in Gazette of India dated the 28th September, 1991.

- (v) The Export of Frozen Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1991 published in Notification No. S.O. 2396 in Gazette of India dated the 28th September, 1991.
- (vi) The Export of Canned Fish and Fishery Products (Quality Control and Inspection) Amendment Rules, 1991 published in Notification No. S.O. 2397 in Gazette of India dated the 28th September, 1991.
- 5. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 9th December, 1991.

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.25 P.M.)

6. Government Bill —Under Consideration

— Time allotted: 2 Hrs. 30 Mts. Time taken: 1 Hr. 05 Mts. Balance: 1 Hr. 25 Mts.

Balance: 1 Hr. 25 Mts.

The Family Courts (Amendment) Bill, 1991, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri K. Vijaya Bhaskara Reddy.

The following members took part in the debate:—

- (1) Smt. Sheela Gautam
- (2) Shri Sriballav Panigrahi
- (3) Smt. Geeta Mukherjee
- (4) Shri Girdhari Lal Bhargava
- (5) Shri S.B. Sidnal
- (6) Shri Ramchandra Dome
- (7) Shri B.B. Ramaiah

The discussion was not concluded

## 7. Private Members' Bills — Introduced

- (1) The Public Interest Litigation Bill, 1991, by Dr. P. Vallal Peruman.
- (2) The Scheduled Castes and Scheduled Tribes (Recognition of Welfare Associations) Bill, 1991, by Dr. P. Vallal Peruman.
- (3) The Constitution (Amendment) Bill, 1991, (Insertion of new article 16A), by Shri Sudhir Giri.
  - (4) The Employment Bill, 1991, by Shri Anadi Charan Das.
  - (5) The Ceiling on Wages Bill, 1991, by Shri S.B. Sidnal.
- (6) The Constitution (Amendment) Bill, 1991, (Amendment of article 244, etc.), by Shri Piyus Tiraky.
- (7) The Constitution (Amendment) Bill, 1991, (Omission of article 44, etc.), by Shri Moreshwar Save.
- (8) The Places of Worship (Special Provisions) Repeal Bill, 1991, by Shri Moreshwar Save.
- (9) The Citizens (Issue of Multi-Purpose Card) Bill, 1991, by Shri Moreshwar Save.
- (10) The Constitution (Amendment) Bill, 1991, (Insertion of new article 29A, etc.), by Shri Mohan Singh.
- (11) The Constitution (Amendment) Bill, 1991, (Insertion of new article 51B), by Shri Mohan Singh.
- (12) The Constitution (Amendment) Bill, 1991, (Amendment of Tenth Schedule), by Shri Mohan Singh.
- (13) The Constitution (Amendment) Bill, 1991, (Amendment of articles 200 and 201), by Shri Chitta Basu.
  - (14) The Agricultural Workers Bill, 1991, by Shri Chitta Basu.
- (15) The Constitution (Amendment) Bill, 1991, (Insertion of new articles 281A and 281B), by Shri Chitta Basu.

## 8. Private Members' Bill — Withdrawn

The Constitution (Amendment) Bill, 1991, (Amendment of article 26), 1991 by Shri George Fernandes.

### 9. Private Member's Bill - Under Consideration

The Employment Guarantee Bill, 1991, by Shri Bhogendra Jha.

Further discussion on the motion for consideration of the Bill moved by Shri Bhogendra Jha on the 13th September, 1991, continued

The following members took part in the debate:-

- (1) Shri Asht Bhuja Prasad
- (2) Shri Ramesh Chennithala
- (3) Shri Chhedi Paswan
- (4) Shri Piyus Tirakys
- (5) Shri Madan Lal Khurana
- (6) Shri Govinda Chandra Munda
- (7) Prof. Rasa Singh Rawat
- (8) Shri K.H. Muniyappa
- (9) Shri Pratap Singh
- (10) Shri Sriballav Panigrahi
- (11) Shri Ram Nagina Mishra
- (12) Shri K. Thulasiah Vandayar
- (13) Shri Yellaiah Nandi
- (14) Shri Surya Narain Yadav

(Speech unfinished)

The discussion was not concluded.

#### 6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 9th December, 1991)

K.C. RASTOGI, Secretary-General.

## **BULLETIN—PART I**

(Brief Record of Proceedings)

Monday, December 9, 1991/Agrahayana 18, 1913 (Saka)

No. 62

#### 11 A.M.

### 1. Starred Questions

Starred Question Nos. 242—245 were orally answered. Replies to Starred Question Nos. 246—252 and 254—261 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 2732—2749, 2751—2810, 2812—2824, 2826—2865, 2867—2953 and 2955—2966 were laid on the Table.

## 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Calcutta, for the year 1989-90 along with Audited Accounts under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, Calcutta, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 1991-92 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.

- (4) A copy of the Central Industrial Security Force (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 284 in Gazette of India dated the 4th May, 1991 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1990-91.
  - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Newsprint Allocation Policy (Hindi and English versions) for the licensing year 1991-92 published in Notification No. 601/4/91-NP-I in Gazette of India dated the 4th October, 1991.

#### 4. Matters Under Rule 377

- (1) Shri Peter G. Marbaniang raised a matter regarding need to extend Indian Airlines services upto Shillong.
- (2) Dr. Parshuram Gangwar raised a matter regarding need to allot vacant forest land to the refugees living in Puranpur Tehsil, Pilibhit, Uttar Pradesh.
- (3) Shri Jagatvir Singh Drona raised a matter regarding need to change the management of BIC and NTC mills in Kanpur.
- (4) Shri T.J. Anjalose raised a matter regarding need to permit Government of Kerala to introduce its interest subsidy scheme for loans taken by farmers from primary cooperative banks and societies.
- (5) Shri V. Sobhanadreeswara Rao raised a matter regarding need to take action against persons involved in alleged irregularities committed by Tapovan Housing Finance Company.
- (6) Shri Keshri Lal raised a matter regarding need for comprehensive Central survey of barren areas of Kanpur Dehat, Fatehpur and of adjoining river Yamuna and also to provide adequate facilities for innovative farming there.

## \*5. Statutory Resolution-Under Consideration

Shri M.M. Jacob moved the following Resolution:-

"That this House approves the Proclamation issued by the President on the 11th October, 1991, under article 356 of the Constitution in relation to the State of Meghalaya."

#### \*6. Motion — Under Consideration

Shri Lal Krishna Advani moved the following motion:—

"That this House recommends to the President that the Proclamation issued by him on the 11th October, 1991, under article 356 of the Constitution in relation to the State of Meghalaya, be revoked."

(Lok Sabha adjourned at 12.53 P.M. and re-assembled at 2.04 P.M.)

The following members took part in the combined debate on the Resolution (vide para 5 above) and the motion:—

- (1) Shri Peter G. Marbaniang
- (2) Shri Uddab Barman
- (3) Shri Guman Mal Lodha
- (4) Shri Sharad Dighe
- (5) Shri Ram Vilas Paswan
- (6) Dr. Jayanta Rongpi
- (7) Shri Bhogendra Jha
- (8) Shri Shiv Charan Mathur
- (9) Shri Y. Yaima Singh
- (10) Smt. Malini Bhattacharya
- (11) Shri Chandrejit Yadav
- (12) Shri P.C. Chacko
- (13) Shri Kabindra Purkayastha (Speech unfinished)

The discussion was not concluded.

## \*\*7. Statement by Minister

The Minister of State in the Ministry of Railways made a statement regarding the accident involving train No. 3 Pathankot-Baijnath Passenger between Jawanwala Shahr-Harsar Dehri on Pathankot-Joginder Nagar narrow gauge section of Northern Railway on 7 December, 1991.

<sup>\*</sup>Discussed together.

<sup>\*\*</sup>At 3.41 P.M.

#### 8. Half-an-Hour Discussion

Shri Ram Naik raised a discussion on the points arising out of the answer given by the Minister of Human Resource Development on December 3, 1991 to Starred Question No. 170 regarding singing of National Anthem and National Song.

Shri Arjun Singh replied to the discussion.

5.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 10th Decembr, 1991)

K.C. RASTOGI, Secretary-General.

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Tuesday, December 10, 1991/Agrahayana 19, 1913 (Saka)

No. 63

11 A.M.

### 1. Starred Ouestions

Starred Question No. 264 was orally answered. Replies to Starred Question Nos. 263 and 265—283 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 2967—2992, 2994—3033, 3035—3188 and 3190—3199 were laid on the Table.

(Lok Sabha adjourned at 11.39 A.M. and re-assembled at 12 noon)

### 3. Announcement by Speaker

The Speaker made the following announcement:—

"Hon'ble Members, during the discussion on the Demands for Grants of the Ministry of Agriculture, a number of members had expressed their anxiety with regard to the increase in fertilizers prices. While replying to the discussion, the Minister of Agriculture had inter alia assured the House that a Parliamentary Committee would be set up to look into the functioning of the fertilizer industry.

The Minister of Agriculture accordingly wrote to me on October 8, 1991, requesting me to constitute such a Committee.

I am now happy to announce that a Committee consisting of 11 members—7 from this House nominated by me and 4 from the Rajya Sabha nominated by Hon'ble Chairman—has been constituted under

Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha. Their names are:

#### Lok Sabha

- 1. Shri Prataprao B. Bhosale—Chairman
- 2. Shri Digvijaya Singh
- 3. Shri Ayub Khan
- 4. Shri P.C. Chacko
- 5. Shri H.D. Devegowda
- 6. Shri Shanker Sinh Vaghela
- 7. Shri Saifuddin Choudhury

## Rajya Sabha

- 8. Shri Bindeshwari Dubey
- 9. Shri Vithalrao Madhavrao Jadhav
- 10. Shri Som Pal
- 11. Shri Viren J. Shah

The terms of reference of the Committee shall be-

- (i) to review the existing method of computation of the Retention Price for different manufacturers of fertilizers; and
- (ii) to suggest whether there is any scope for reducing fertilizer price within the existing scheme of things, or whether a new methodology for fertilizer pricing should be evolved without causing undue strain to the exchequer, and at the same time assuring fair prices to the farmers and a fair return to the manufacturers.

In order to constitute a meeting of the Committee, the quorum shall be one-third of the total number of members of the Committee.

In other respects, the Rules of Procedure of the Lok Sabha relating to Select Committees on Bills, shall apply mutatis mutandis.

The Committee shall have power to regulate its procedure.

The Committee shall make a report to the Speaker, Lok Sabha, within six months."

## 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art Conserva-

- tion and Museology, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Museum Institute of History of Art Conservation and Museology, New Delhi, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1990-91.
  - (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ending the 31st March, 1990.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Tuberculosis Hospital, New Delhi, for the year 1989 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Lala Ram Sarup Tuberculosis Hospital, New Delhi, for the year 1989.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1988-89 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1988-89.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1989-90 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1989-90.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

# 5. Report and Minutes of the Estimates Committee

Shri Manoranjan Bhakta presented the Second Report (Hindi and English versions) of the Estimates Committee on the Ministry of Railways—Railway Safety and Security and Minutes of the sittings of the Committee relating thereto.

# 6. Reports and Minutes of Committee on Public Undertakings

Shri A. R. Antulay presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) First Report on Steel Authority of India Limited—Import of defective billets and Minutes of the sittings of the Committee relating thereto.
- (ii) Second Report on Engineering Projects (India) Limited loss in execution of foreign projects and Minutes of the sittings of the Committee relating thereto.

#### 7. Matters under Rule 377

- (1) Shri B. Akbar Pasha raised a matter regarding need to connect Arni town near Vellore in North Arcot Ambedkar district to Katpadi junction by railway line.
- (2) Kum. Farida Topno raised a matter regarding need for a policy for regularisation of forest land in Orissa in favour of Adivasis who have been cultivating it.

- (3) Shri Khelan Ram Jhangde raised a matter regarding need to open a railway zone with headquarter at Bilaspur, Madhya Pradesh.
- (4) Shri Bhagwan Shankar Rawat raised a matter regarding need to save Taj Mahal from pollution caused by vehicles.
- (5) Shri Bandaru Dattatraya raised a matter regarding need to take measures to prevent railway accidents in the country.
- (6) Prof. Mumtaz Ansari raised a matter regarding need to develop mica industry in Kodarma, Bihar and merge MITCO with MMTC.
- (7) Dr. Jayanta Rongpi raised a matter regarding need to bring the *per capita* plan investment in Assam hill area sub plan at par with that of other hill States of North Eastern region.
- (8) Shri Pala K.M. Mathew raised a matter regarding need to fix floor price for pepper produced in Kerala at Rs. 6000 per quintal and take other measures for the benefit of pepper cultivators.

(Lok Sabha adjourned at 1.22 P.M. and re-assembled at 2.27 P.M.)

## \*8. Statutory Resolution-Adopted

Discussion on the following Resolution moved by Shri M.M. Jacob on the 9th December, 1991, continued:—

"That this House approves the Proclamation issued by the President on the 11th October, 1991, under article 356 of the Constitution in relation to the State of Meghalaya."

### \*9. Motion-Withdrawn

Discussion on the following motion moved by Shri Lal Krishna Advani moved on the 9th December, 1991, continued:—

"That this House recommends to the President that the Proclamation issued by him on the 11th October, 1991, under article 356 of the Constitution in relation to the State of Meghalaya, be revoked."

The following members took part in the combined debate on the

<sup>\*</sup>Discussed together.

Resolution (vide para 8 above) and motion:—

- (1) Shri Kabindra Purkayastha
- (2) Shri Frank Anthony
- (3) Shri Lal Krishna Advani (by way of reply to the Motion)

Shri M.M. Jacob replied to the debate.

The Resolution was adopted.

The motion moved by Shri Lal Krishna Advani was withdrawn by leave of the House.

#### 10. Discussion Under Rule 193

Shri Indrajit Gupta raised a discussion regarding general deterioration in law and order situation in various parts of the country with reference to recent spurt in incidents of terrorism, secessionism and kidnappings.

The following members took part in the debate:—

- (1) Shri Shreesh Chandra Dikshit
- (2) Shri Digvijaya Singh
- (3) Shri Ram Sunder Dass
- (4) Shri Chiranji Lal Sharma
- (5) Shri Madan Lal Khurana
- (6) Shri Nitish Kumar
- (7) Shri Bandaru Dattatray

The discussion was not concluded

6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 11th December, 1991)

K.C. RASTOGI, Secretary-General.

## **BULLETIN—PART I**

# [Brief Record of Proceedings]

Wednesday, December 11, 1991/Agrahayana 20, 1913 (Saka)

#### No. 64

#### 11 A.M.

## 1. Starred Questions

Starred Question Nos. 284—287, 290 and 291 were orally answered. Replies to Starred Question Nos. 288, 289 and 292—303 were laid on the Table.

### 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 3200—3255, 3257—3308, 3310—3316 and 3318—3435 were laid on the Table.

A statement by the Minister of State of Urban Development correcting the reply given on 29 July, 1991, to Unstarred Question No. 794 regarding Unauthorised occupation of land in Durga Park, Delhi was also laid on the Table.

# 3. Statement by Minister

The Minister of Water Resources made a statement regarding Cauvery Water Dispute.

# 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under section 26 of the National Capital Region Planning Board Act. 1985:—
  - (i) Annual Report of the National Capital Region Planning Board for the year 1990-91.
  - (ii) Annual Accounts of the National Capital Region Planning Board for the year 1990-91 together with Audit Report thereon.

- (2) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1990-91 along with Audited Accounts.
- (3) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1990-91.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Academy of Sciences, Bangalore, for the year 1990-91.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1990-91.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Goology, Dehradun, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 1990-91.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1990-91.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1990-91.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1990-91 together with Audit Report thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1990-91, along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1990-91.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Raman Research Institute, Bangalore, for the year 1990-91.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Maharashtra Association for the Cultivation of Science, Pune, for the year 1990-91.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1990-91.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1990-91 along with Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1990-91.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Research Development Corporation, New Delhi, for the year 1990-91.
  - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Physical Research Laboratory, Ahmedabad, for the year 1990-91.
- (15) A copy cach of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—
  - (i) The Central Administrative Tribunal (Procedure) Second Amendment Rules, 1991 published in Notification No. G.S.R. 557(E) in Gazette of India dated the 4th September, 1991.
  - (ii) The Central Administrative Tribunal (Group 'A' Posts) Recruitment (Amendment) Rules, 1991 published in Notification No. G.S.R. 494 in Gazette of India dated the 7th September, 1991.

- (16) A copy of the Indian Forest Service (Appointment by Promotion) First-Amendment Regulations, 1991 (Hindi and English versions) published in Notification No. G.S.R. 704(E) in Gazette of India dated the 28th November, 1991 under subsection (2) of section 3 of the All India Services Act, 1951.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1989-90 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1989-90.
- (18) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the period from 1st April, 1987 to 29th May, 1987 Government of the Union Territory of Goa, Daman and Diu under article 151(1) of the Constitution.
- (20) A copy of the Appropriation Accounts of the Government of the Union Territory of Goa, Daman and Diu for the period from 1st April, 1987 to 29th May, 1987 (Hindi and English versions).
- (21) A copy of the Finance Accounts of the Government of the Union Territory of Goa, Daman and Diu for the period from 1st April, 1987 to 29th May, 1987 (Hindi and English versions).
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1990-91.
  - (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (II) (i) A statement regarding Review by the Government on the working of the Hindustan Salts Limited, Jaipur, for the year 1990-91.
  - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor, General thereon.
  - (III) (i) A statement regarding Review by the Government on the working of the Sambhar Salts Limited, Jaipur, for the year 1990-91.
    - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor Genereal thereon.
- (23) A statement (Hindi and English versions) of the Action taken or proposed to be taken on ILO Convention No. 167 and Recommendation No. 175 adopted by the 75th Session of the International Labour Conference—June 1988.

# 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation (No. 2) Bill, 1991, passed by Lok Sabha on the 26th November, 1991.

# 6. Report and Minutes of the Estimates Committee

Shri Manoranjan Bhakta presented the Fourth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Communications (Department of Telecommunications) — Telecommunications and Minutes of the sittings of the Committee relating thereto.

# 7. Report of Public Accounts Committee

Shri Atal Bihari Vajpayce presented the First Report (Hindi and English versions) of the Public Accounts Committee on Collection and Recovery of Tax and Arrears of Demands.

## 8. Matters Under Rule 377

- (1) Shri Vijay N. Patil raised a matter regarding need to ensure that goods trains carrying bananas sent from Jalgaon to Delhi reach in time.
- (2) Shri K.V. Thangkabalu raised a matter regarding need to review the proposal of Government to levy electricity fees on small and marginal farmers.
- (3) Shri Ram Naik raised a matter regarding need to ensure that Government of Maharashtra does not take possession of land for setting up proposed Atomic Energy Units at Tarapur before finalising resettlement plan.
- (4) Shri K.D. Jeswani raised a matter regarding need to make imported life saving medical and surgical equipments free from excise duty.
- (5) Shri Surya Narain Yadav raised a matter regarding need to put Saharsa, Bihar, on air map.
- (6) Shri Vishwanath Shastri raised a matter regarding need to lay railway line from Mau to Ghazipur Ghat, Uttar Pradesh.
- (7) Shri Bhim Singh Patel raised a matter regarding need to declare Madhya Pradesh as drought affected State.
- (8) Dr. Vasant Niwrutti Pawar raised a matter regarding need to link Nasik in Maharashtra with air services and make HAL air strip available to Indian Airlines from the purpose.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.30 P.M.)

### 9. Discussion Under Rule 193

Discussion regarding general deterioration in law and order situation in various parts of the country with reference to recent spurt in incidents of terrorism, secessionism and kidnappings, raised by Shri Indrajit Gupta on the 10th December, 1991, continued.

The following members took part in the debate:-

- (1) Shri Pawan Kumar Bansal
- (2) Shri Amal Datta
- (3) Shri Venkateswarlu Ummareddy
- (4) Dr. Jayanta Rongpi
- (5) Shri Kabindra Purkayastha
- (6) Shri Sharad Dighe

- (7) Shri Amar Roypradhan
- (8) Shri E. Ahmed
- (9) Dr. Sripal Singh Yadav
- (10) Kumari Selja
- (11) Shri B.N. Reddy
- (12) Shri Ram Nagina Mishra
- (13) Shri Piyus Tiraky
- (14) Shri Ramashray Prasad Singh
- (15) Shri Laeta Umbrey
- (16) Shri Shibu Soren
- (17) Shri Chhedi Paswan
- (18) Shri Kirip Chaliha
- (19) Shri Rajesh Kumar

The discussion was not concluded.

7.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 12th December, 1991)

K.C. RASTOGI, Secretary-General.

#### BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 12, 1991/Agrahayana 21, 1913 (Saka)

No. 65

#### 11 A.M.

### 1. Starred Questions

Starred Question Nos. 304, 305 and 307 were orally answered. Starred Question No. 306 was postponed to 19.12.1991. Replies to Starred Question Nos. 308—324 were laid on the Table.

### 2. Unstarred Question

Replies to Unstarred Question Nos. 3436—3511, 3513—3560 and 3562—3597 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1990-91.
  - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Multi-State Co-operative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Amendment Rules, 1991 (Hindi and English versions) published in Notification

- No. G.S.R. 666(E) in Gazette of India dated the 7th November, 1991 under sub-section (3) of section 109 of the Multi-State Co-operative Societies Act, 1984.
- (3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1984-85.
  - (ii) Annual Report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1984-85 along with Audited Accounts and comments of the comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

## 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 10th December, 1991, Rajya Sabha agreed without any amendment to the Tea Companies (Acquisition and Transfer of Sick Tea Units) Amendment Bill, 1991, passed by Lok Sabha on the 29th November, 1991.

# 5. Report of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the Second Report (Hindi and English versions) of the Public Accounts Committee on uneconomic purchase of engines for Shaktiman vehicles.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.35 P.M.)

#### 6. Matters Under Rule 377

- (1) Shri Vilas Muttemwar raised a matter regarding need to take concrete steps for all-round development of Chimur area, Chandrapur district, Maharashtra.
- (2) Shri K.D. Sultanpuri raised a matter regarding need for more Central assistance to State Government of Himachal Pradesh for opening more educational institutions in that State.

- (3) Shri Gopi Nath Gajapathi raised a matter regarding need to restore train services in Naupada-Gunupur narrow gauge section in Ganjam and Srikakulam districts on Andhra Pradesh—Orissa border.
- (4) Shri Ram Tahal Choudhary raised a matter regarding need to review the working of HEC Ranchi, Bihar.
- (5) Prof. Rasa Singh Rawat raised a matter regarding need for Central assistance for early completion of 'Bisalpur Drinking Water and Irrigation Project', Rajasthan.
- (6) Shri Ram Badan raised a matter regarding need for taking early steps to curb the rise in prices of Polyester Yarn.
- (7) Shri Uddhab Barman raised a matter regarding need to make available raw materials to brass metal and bell metal industries located in Sarthebari, Baniakuchi and Hujo villages in Barpeta, Assam.
- (8) Shri N. Dennis raised a matter regarding need to erect preventive vertical walls inside sea in West coast, Kanyakumari district, Tamil Nadu.

## 7. Discussion Under Rule 193

Discussion regarding general deterioration in law and order situation in various parts of the country with reference to recent spurt in incidents of terrorism, secessionism and kidnappings, raised by Shri Indrajit Gupta on the 10th December, 1991, continued.

The following members took part in the debate:—

- (1) Shri Santosh Kumar Gangwar
- (2) Kum. Frida Topno
- (3) Shri Mohan Rawle
- (4) Shri Sultan Salahuddin Owaisi
- (5) Shri Bhagwan Shankar Rawat
- (6) Shri Vijay Kumar Yadav
- (7) Shri Dharampal Singh Malik
- (8) Dr. K.D. Jeswani
- (9) Shri Bheem Singh Patel
- (10) Shri Inder Jit
- (11) Shri Ramlal Rahi
- (12) Shri Chinnasamy Srinivasan

- (13) Shri Y. Yaima Singh
- (14) Shri Lal Jan S.M. Basha
- (15) Shri Chandrajit Yadav
- (16) Smt. Dil Kumari Bhandari
- (17) Shri Girdhari Lal Bhargava
- (18) Shri Surya Narain Yadav
- (19) Shri Manjay Lal
- (20) Shri Tej Narayan Singh
- (21) Shri Ramdew Ram
- (22) Shri Nawal Kishor Rai
- (23) Shri Ratilal Kalidas Varma
- (24) Shri Rajendra Agnihotri
- (25) Prof. Rasa Singh Rawat
- (26) Adv. P.C. Thomas
- (27) Shri Satyanarayan Jatiya

The discussion was not concluded.

6.45 p.m.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th December, 1991)

K. C. RASTOGI, Secretary-General.

### **BULLETIN—PART I**

# [Brief Record of Proceedings]

Friday, December 13, 1991/Agrahayana 22, 1913 (Saka)

No. 66

#### 11 A.M.

#### 1. Starred Ouestions

Starred Question Nos. 325—330 were orally answered. Replies to Starred Ouestion Nos. 331—344 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3598—3789, 3791—3799 and 3801—3828 were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Notification No. S.R.O. 230 (Hindi and English versions) published in Gazette of India dated the 26th October, 1991 specifying that women shall also be eligible for appointment as officers in the Indian Navy in certain branches/cadres issued under section 9 of the Navy Act, 1957.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Mazagaon Dock Limited, Bombay, for the year 1990-91.
    - (ii) Annual Report of the Mazagaon Dock Limited, Bombay, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the Goa Shipyard Limited, Goa, for the year 1990-91.
  - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1990-91.
  - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Bharat Earth Movers Limited, Bangalore, for the year 1990-91.
  - (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1990-91.
  - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Bharat Dynamics Limited, Hyderabad, for the year 1990-91.
  - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Hindustan Aeronautics Limited for the year 1990-91.
  - (ii) Annual Report of the Hindustan Aeronautics Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 1990-91.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1990-91 together with Audit Report thereon.
- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1990-91 along with Audited Accounts.
- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Diamond Institute, Surat, for the year 1990-91.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Manmade Textiles Research Association, Surat, for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Manmade Textiles Research Association, Surat, for the year 1990-91.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Art Silk Mill's Research Association, Bombay, for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Art Silk Mill's Research Association, Bombay, for the year 1990-91.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act. 1963:—
  - (i) G.S.R. 609(E) published in Gazette of India dated the 1st October, 1991 approving the amendment to the Mormugao Port Regulations.

- (ii) G.S.R. 682(E) published in Gazette of India dated the 13th November, 1991 approving the amendment to Dry Docks Bye-Laws.
- (9) A copy of the National Shipping Board (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 644(E) in Gazette of India dated the 24th October, 1991 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (10) A copy of the Major Port Trust (Procedure at Board Meetings) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 627(E) in Gazette of India dated the 14th October, 1991 under sub-section (3) of section 122 of the Major Port Trusts Act, 1963.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 584(E) published in Gazette of India dated the 13th September, 1991 together with an explanatory memorandum seeking to exempt wood in the rough and wood roughly squared and half squared but not further manufactured from auxiliary duty of customs in excess of 5 percent ad valorem.
  - (ii) G.S.R. 585(E) published in Gazette of India dated the 13th September, 1991 together with an explanatory memorandum seeking to amend notification No. 25/91-Cus., dated the 14th March, 1991.
  - (iii) G.S.R. 661(E) published in Gazette of India dated the 1st November, 1991 together with an explanatory memorandum regarding exemption to all goods falling under Chapter 26 of the First Schedule to the Customs Tariff Act, 1975 from the whole of the additional duty of customs leviable thereon.
  - (iv) G.S.R. 662(E) published in Gazette of India dated the 1st November, 1991 together with an explanatory memorandum making certain amendments to Notification No. 39/90-Cus., dated the 20th March, 1990.
  - (v) G.S.R. 669(E) published in Gazette of India dated the 7th November, 1991 together with an explanatory

- memorandum making certain amendments to Notification No. 45/79-Cus., dated the 1st March, 1979.
- (vi) G.S.R. 686(E) published in Gazette of India dated the 15th November, 1991 together with an explanatory memorandum making certain amendments to Notification No. 317/87-Cus., dated the 17th September, 1987.
- (vii) G.S.R. 573(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No. 45/79-Cus., dated the 1st March, 1979.
- (viii) G.S.R. 574(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No. 11/86-Cus., dated the 17th January, 1986.
  - (ix) G.S.R. 575(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No. 266/86-Cus., dated the 28th April, 1986.
  - (x) G.S.R. 576(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to certain Notifications mentioned in the Table annexed with the Notification.
  - (xi) G.S.R. 577(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No. 65/88-Cus., dated the 1st March, 1988.
- (xii) G.S.R. 587(E) published in Gazette of India dated the 16th September, 1991 together with an explanatory memorandum making certain amendments to Notification No. 49/90-Cus., dated the 20th March, 1990.
- (xiii) G.S.R. 590(E) published in Gazette of India dated the 17th September, 1991 together with an explanatory memorandum seeking to extend the existing concessional customs duty to the licences issued under the Import Export Policy of 1988—91.

- (xiv) G.S.R. 600(E) and G.S.R. 601(E) published in Gazette of India dated the 24th September, 1991 together with an explanatory memorandum regarding exemption to raw materials and components imported for manufacture of capital goods to be supplied to fertilizer plants from the whole of the basic, additional and auxiliary duties of the customs leviable thereon.
- (xv) G.S.R. 603(E) published in Gazette of India dated the 26th September, 1991 together with an explanatory memorandum making certain amendments to Notification No. 256/84-Cus., dated the 9th October, 1984.
- (xvi) The Customs Valuation (Determination of Price of Imported Goods) Amendment Rules, 1991 published in Notification No. G.S.R. 612(E) in Gazette of India dated the 1st October, 1991 together with an explanatory memorandum.
- (xvii) S.O. 327(E) published in Gazette of India dated the 3rd July, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of one Russian Rouble into Indian Currency or vice-versa.
- (xviii) S.O. 336(E) published in Gazette of India dated the 10th July, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of One Russian Rouble into Indian currency or viceversa.
  - (xix) S.O. 443(E) published in Gazette of India dated the 2nd July, 1991 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
  - (xx) S.O. 446(E) published in Gazette of India dated the 3rd July, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
  - (xxi) S.O.487(E) published in Gazette of India dated the 29th July, 1991 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.

- (xxii) S.O.556(E) published in Gazette of India dated the 28th August, 1991 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xxiii) S.O.651(E) published in Gazette of India dated the 27th September, 1991 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (xxiv) S.O.731(E) published in Gazette of India dated the 28th October, 1991 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa.
- (xxv) G.S.R.671(E) to G.S.R.676(E) published in Gazette of India dated the 8th November, 1991 together with an explanatory memorandum allowing duty free clearance of gold when imported by the Minerals and Metals Trading Corporation of India Limited for supply to the units in the Export Processing Zones/Free Trade Zones and 100 per cent Export Oriented Units in the Special Export Oriented Complexes.
- (12) A copy each of the following Notifications (Hindi and English versions under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
  - (i) G.S.R.553(E) published in Gazette of India dated the 30th August, 1991 together with an explanatory memorandum seeking to provide full exemption from excise duty to polyamide chips used in the manufacture of nylon filament yarn (including Nylon monofilament yarn).
  - (ii) G.S.R.562(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum regarding exemption to all goods falling under sub-heading No.2104.10 of the Schedule to the Central Excise Tariff Act, 1985 from the whole of the excise duty leviable thereon.

- (iii) G.S.R.563(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum regarding exemption to powders of fruits, and vegetable from the whole of the duty of excise leviable thereon.
- (iv) G.S.R.564(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum regarding exemption to fruit pulp based drinks from the whole of the duty of excise leviable thereon.
- (v) G.S.R.565(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum regarding exemption to plasters of gypsum (including plaster of Paris) from the whole of the duty of excise leviable thereon.
- (vi) G.S.R.566(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No.36/91-CE, dated the 25th July, 1991.
- (vii) G.S.R.567(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No.39/87-CE, dated the 1st March, 1987.
- (viii) G.S.R.568(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No.53/88-CE, dated the 1st March, 1988.
  - (ix) G.S.R.569(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No.121/89-CE, dated the 27th April, 1989.
  - (x) G.S.R.570(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No.87/89-CE, dated the 1st March, 1989.

- (xi) G.S.R.571(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No.373/86-CE, dated the 29th July, 1986.
- (xii) G.S.R.572(E) published in Gazette of India dated the 11th September, 1991 together with an explanatory memorandum making certain amendments to Notification No.45/89-CE, dated the 1st October, 1989.
- (xiii) G.S.R.588(E) published in Gazette of India dated the 16th September, 1991 together with an explanatory memorandum regarding exemption to motor vehicles fitted with diesel generating sets intending for supply to the Ministry of Defence from so much of the duty of excise leviable thereon as is in excess of duty payable on the diesel generating sets fitted on the said motor vehicles.
- (xiv) G.S.R.589(E) published in Gazette of India dated the 16th September, 1991 together with an explanatory memorandum regarding exemption to trailers fitted with diesel generating sets intended for supply to the Ministry of Defence from so much of duty of excise leviable thereon as is in excess of the duty payable on the diesel generating sets fitted on the said trailers.
- (xv) G.S.R.611(E) published in Gazette of India dated the 1st October, 1991 together with an explanatory memorandum making certain amendments to Notification No.231/87-CE, dated the 1st October, 1987.
- (xvi) G.S.R.616(E) published in Gazette of India dated the 7th October, 1991 together with an explanatory memorandum seeking to provide that the concessional duty of excise on goods cleared from 100 per cent EOus/FTZs equivalent to 50 per cent of the customs duty leviable on like goods produced or manufactured outside India if imported and sold into India under and in accordance with the provisions of the Import and Export Policy 1990—93.
- (xvii) G.S.R.618(E) published in Gazette of India dated the 9th October, 1991 together with an explanatory

- memorandum making certain amendments to Notification No. 10/89-CE, dated the 1st March, 1989.
- (xviii) G.S.R.637(E) published in Gazette of India dated the 22nd October, 1991 together with an explanatory memorandum providing that in accordance with a general practice that was prevalent at the relevant time, the excise duty which was not being levied on monofilament and captively consumed in manufacture of ropes shall not be required to be paid from the 1st March, 1987 to 31st May, 1989.
  - (xix) G.S.R.659(E) published in Gazette of India dated the 1st November, 1991 together with an explanatory memorandum making certain amendments to Notification No.40/85-CE, dated the 17th March, 1985.
  - (xx) G.S.R.660(E) published in Gazette of India dated the 1st November, 1991 together with an explanatory memorandum making certain amendments to Notification No.49/86-CE, dated the 10th February, 1986.
  - (xxi) G.S.R.687(E) published in Gazette of India dated the 15th November, 1991 together with an explanatory memorandum making certain amendments to Notification No.177/86-CE, dated the 1st March, 1986.
  - (xxii) G.S.R.688(E) published in Gazette of India dated the 15th November, 1991 together with an explanatory memorandum making certain amendments to Notification No.53/88-CE, dated the 1st March, 1988.
- (xxiii) G.S.R.701(E) published in Gazette of India dated the 27th November, 1991 together with an explanatory memorandum waiving the duty liability from 1st March, 1986 to 30th November, 1988 on food preparation intended for free distribution to economically weaker sections of the society under a programme duly approved by the Central Government or any State Government.
- (13) A statement (Hindi and English versions) correcting the reply given on the 6th December, 1991 to Starred Ouestion No. 237

by Shri Ram Badan, M.P. regarding smuggling on Indo-Nepal Border.

- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980:—
- (i) Amendments to Bank of Baroda (Officers') Service Regulations, 1979 published in Notification No. HO:STF/A-10/15-792 in Gazette of India dated the 16th June, 1990.
- (ii) The Indian Bank Officers' Service (Amendment) Regulations, 1991 published in Notification No.SRC/223/114 in Gazette of India dated the 18th May, 1991.
- (iii) The Andhra Bank (Officers') Service Amendment Regulations, 1991 published in Notification No. 666/3/A-/292 in Gazette of India dated the 21st August, 1991.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item No. (14) above.
- (16) A copy of the Post Office Time Deposit (Third Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R.727(E) in Gazette of India dated the 6th December, 1991 under sub-section (3) of section 15 of the Government Savings Bank Act, 1973.
- (17) A copy of the Kisan Vikas Patra (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R.728(E) in Gazette of India dated the 6th December, 1991 under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.
- (18) A copy of the National Housing Bank (Voluntary Deposits)
  Scheme, 1991 (Hindi and English versions) published in
  Notification No.NHB.VDS.1/91 in Gazette of India dated
  the 27th September, 1991 under sub-section (5) of section 55
  of the National Housing Bank Act, 1987.

- (19) A copy each of the following Annual Reports (Hindi and English versions):—
  - (i) Report of the Rayalascema Grameena Bank, Cuddapah, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
  - (ii) Report of the Fatchpur Kshetriya Gramin Bank, Fatchpur, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
  - (iii) Report of the Parvatiya Gramin Bank, Chamba, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
  - (iv) Report of the Malwa Gramin Bank, Sangrur, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
  - (v) Report of the Santhal Parganas Gramin Bank, Dumka, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
  - (vi) Report of the Puri Gramya Bank, Pipli, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
  - (vii) Report of the Chikmagalur Kodagu Grameena Bank Chikmagalur, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
  - (viii) Report of the Nadia Gramin Bank, Krishnagar, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
    - (ix) Report of the Faridkot-Bathinda Kshetriya Gramin Bank, Bathinda, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
    - (x) Report of the Adhiyaman Grama Bank, Dharampuri, for the year 1990-91 together with the Accounts and Auditor's Report thereon.
    - (xi) Report of the Venkateswara Grameena Bank, Chittoor, for the year 1990-91 together with the Accounts and Auditor's Report thereon.

- (xii) Report of the Chitradurga Gramin Bank, Chitradurga, for the year 1989-90 together with Accounts and Auditor's Report thereon.
- (20) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act. 1947:—
  - (i) S.O.579(E) published in Gazette of India dated the 6th September, 1991 making certain amendments in the Import Trade Control Order No.15/90-93, dated the 30th March, 1990.
  - (ii) S.O.583(E) published in Gazette of India dated the 10th September, 1991 making certain amendments in the Import Trade Control Order No.16/90-93, dated the 30th March, 1990.
  - (iii) S.O.744(E) published in Gazette of India dated the 31st October, 1991 making certain amendments in the Import Trade Control Order No.61/90-93, dated the 4th July, 1991.
  - (iv) S.O.745(E) published in Gazette of India dated the 31st October, 1991 making certain amendments in the Import Trade Control Order No.1/90-93, dated the 30th March, 1990.
  - (v) S.O.746(E) published in Gazette of India dated the 31st October, 1991 making certain amendments in the Import Control Order No.2/90-93, dated the 30th March, 1990.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
  - (i) The Export Inspection Council (Recruitment) Rules, 1991 published in Notification No.G.S.R.577 in Gazette of India dated the 12th October, 1991.
  - (ii) The Export of Beltings (Quality Control and Inspection) Rules, 1991 published in Notification No.S.O.2609 in Gazette of India dated the 19th October, 1991.

# 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Water (Prevention and Control of Pollution) Cess (Amendment) Bill, 1991, passed by Lok Sabha on the 28th November, 1991.

#### 5. Assent to Bill

Secretary-General laid on the Table the Indian Succession (Amendment) Bill, 1991 passed by the Houses of Parliament during the current session and assented to by the President.

# 6. Report and Minutes of the Estimates Committee

Shri Manoranjan Bhakta presented the First Report (Hindi and English versions) of the Estimates Committee on the Ministry of Personnel, Public Grievances and Pensions — System of Redressal of Grievances and Minutes of the sittings of the Committee relating thereto.

# 7. Report of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the Third Report (Hindi and English versions) of the Public Accounts Committee on Non-materialisation of the scheme for construction of staff quarters.

# 8. Statements by Ministers

- (1) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 16th December, 1991.
- \*(2) The Minister of State in the Ministry of Coal made a statement regarding 'The Times of India' Group of Newspapers.

# 9. Supplementary Demands for Grants (General) - 1991-92

Shri Shantaram Potdukhe presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1991-92.

#### 10. Discussions under Rule 193

(1) Shri S.B. Chavan replied to the discussion regarding general deterioration in law and order situation in various parts of the

<sup>\*</sup>At 3.22 P.M.

country with reference to recent spurt in incidents of terrorism, secessionism and kidnappings, raised by Shri Indrajit Gupta on the 10th December, 1991.

The discussion was concluded.

(2) Shri V. Dhananjaya Kumar raised a discussion on the statement. made by the Minister of Water Resources in the House on the 11th December, 1991 regarding Cauvery Water Dispute.

The following members took part in the debate:—

(1) Smt. Basavarajeswari

(Lok Sabha ajourned at 1.38 P.M. and re-assembled at 2.20 P.M.)

- (2) Smt. Chandra Prabha Urs
- (3) Prof. K. Venkatagiri Gowda
- (4) Shri G. Madegowda
- (5) Shri P.G. Narayanan
- (6) Shri M.V. Chandrasekhar Murthy

(Discussion was held over and resumed vide para 12 below)

#### 11. Private Member's Resolution-Under Consideration

Further discussion on the following Resolution moved by Dr. K.V.R. Chowdary on the 29th November, 1991, continued:—

"This House expresses its concern over the caste struggle going on in different parts of the country and urges upon the Government to take urgent steps for rooting it out."

The following Members took part in the debate:—

- (1) Shri Palai K.M. Mathew
- (2) Shri Asht Bhuja Prasad Shukla
- (3) Shri Manjay Lal
- (4) Shri Tej Narayan Singh
- (5) Shri Vadde Sobhanadreswara Rao
- (6) Shri Sriballav Panigrahi
- (7) Shri K.P. Reddaiah Yadav
- (8) Prof. Prem Kumar Dhumal
- (9) Shri Vishwa Nath Shastri
- (10) Kum. Farida Topno
- (11) Shri Nitish Kumar
- (12) Shri Premchand Ram

- (13) Shri Madan Lal Khurana
- (14) Shri Sitaram Kesri

The discussion was not concluded.

# 12. Discussion under Rule 193 [vide para 10(2) above] resumed

The following members took part in the debate:—

- (7) Shri P.V. Narasimha Rao
- (8) Shri H.D. Devegowda
- (9) Shri A. Asokraj
- (10) Shri K.V. Thangka Balu
- (11) Shri S. Mallikarjunaiah
- (12) Shri Mani Shankar Aiyar
- (13) Shri V. Krishna Rao
- (14) Shri V. Srcenivasa Prasad
- (15) Shri Chinnasamy Srinivasan
- (16) Shri D.K. Naikar
- (17) Shri Era Anbarasu
- (18) Shri S.B. Sidnal
- (19) Shri K.H. Muniyappa
- (20) Shri C.P. Mudalagiriyappa
- (21) Shri D. Pandian

Shri V.C. Shukla replied to the dicsussion.

The discussion was concluded.

# 9.41 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th December, 1991)

K.C. RASTOGI, Secretary-General.

#### LOK SABHA

#### **BULLETIN—PART I**

# [Brief Record of Proceedings]

Monday, December 16, 1991/Agrahayana 25, 1913 (Saka)

No. 67

#### 11 A.M.

#### 1. Starred Ouestions

Starred Question Nos. 345—347 were orally answered. Replies to Starred Question Nos. 348—364 were laid on the Table.

#### 2. Unstarred Ouestions

Replies to Unstarred Question Nos. 3829—3891, 3893—3954, 3956—3998, 4000—4016, 4018—4058 and 4058A were laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Tenth Annual Report (Hindi and English versions) of the Minorities Commission for the period from the 1st April, 1987 to the 31st March, 1988.
  - (ii) A copy of an Explanatory Note (Hindi and English versions) in regard to the above report.
  - (iii) A copy of the Memorandum (Hindi and English versions) of the Action taken on the above report.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1990-91.

- (4) A copy of the Review (Hindi and English versions) by the Government on the working of the Film and Television Institute of India, Pune, for the year 1990-91.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1990-91 together with Audit Report thereon.
- (6)

  A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, New Delhi, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Children's Film Society, India, New Delhi, for the year 1990-91.
  - (7) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics for the year 1989-90 along with Audited Accounts.
  - (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (I) (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1990-91.
      - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
    - (II) (i) Review by the Government on the working of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1990-91.
      - (ii) Annual Report of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
    - (III) (i) Review by the Government on the working of the Power Finance Corporation Limited, New Delhi, for the year 1990-91.

- (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (IV) (i) Review by the Government on the working of the Tehri Hydro Development Corporation Limited, Tehri Garhwal, for the year 1990-91.
  - (ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri Garhwal, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (V) (i) Review by the Government on the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1990-91.
  - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act. 1949:—
  - (i) The Central Reserve Police Force (Medical Officers Cadre) (Amendment) Rules, 1991 published in Notification No. G.S.R. 163 in Gazette of India dated the 16th March, 1991.
  - (ii) The Central Reserve Police Force (Amendment) Rules, 1991 published in Notification No. G.S.R. 388 in Gazette of India dated the 6th July, 1991.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (I) (i) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1990-91.
    - (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the yea. 1990-91 along with

Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (II) (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1990-91.
  - (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

# 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 12th December, 1991, Rajya Sabha agreed without any amendment to the Banking Regulation (Amendment) Bill, 1991, passed by Lok Sabha on the 2nd December, 1991.

## 5. Statements by Ministers

- \*(1) The Minister of Home Affairs made a statement clarifying the reply given by him on 13 December, 1991 to the Discussion under Rule 193 regarding general deterioration in law and order situation in various parts of the country with reference to recent spurt in incidents of terrorism, secessionism and kidnapping.
- (2) The Minister of Finance made a statement regarding management of the economic crisis.

The Minister also laid on the Table a copy of the detailed statement (English and Hindi versions) on the subject.

(3) The Minister of State in the Ministry of Home Affairs made a statement (i) correcting the reply given on 5 September, 1991 to a supplementary by Sharad Dighe on Starred Question No. 694 regarding Implementation of Assam Accord; and (ii) the reasons for delay in correcting the reply.

# 6. Government Bills-Introduced

- (1) The Customs (Amendment) Bill, 1991.
- (2) The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1991.

<sup>\*</sup> At 12.40 P.M.

# 7. Statement Regarding Ordinance-Laid on the Table

An explanatory Statement (Hindi and English versions) giving reasons for immediate legislation by the Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1991, was laid on the Table.

#### 8. Government Bill-Introduced

- (1) The Constitution (Seventy-fourth) (Amendment) Bill, 1991 (Insertion of new articles 239AA and 239AB).
- (2) The Government of National Capital Territory Bill, 1991. (Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.21 P.M.)

#### 9. Matters under Rule 377

- (1) Shri Prithviraj D. Chavan raised a matter regarding need to provide a halt for Koyna Express at Takari, Sangli district, Maharashtra.
- (2) Shri Sriballav Panigrahi raised a matter regarding need to bring about development in Western region of Orissa by setting up an autonomous regional development council.
- (3) Dr. Vasant Newrutti Pawar raised a matter regarding need to check the acute power shortage in Maharashtra especially in Western and Northern parts of the State.
- (4) Shri Ram Naik raised a matter regarding need to declare policy of Government regarding Khadi and Village industries and lift ban on filling vacancies therein.
- (5) Shri Surya Narain Yadav raised a matter regarding need to set up industrial unit in public/joint sector in Saharsa (Bihar).
- (6) Shri Jitendra Nath Das raised a matter regarding need to extend broad gauge line from New Alipurduar to Alipurduar junction in West Bengal.
- (7) Smt. Basavarajeshwari raised a matter regarding need to expedite construction of proposed new airport at Bangalore-Bellary road.
- (8) Prof. Rasa Singh Rawat raised a matter regarding need to declare Ajmer district, Rajasthan as an industrially backward area.

# 10. Supplementary Demands for Grants (General)-1991-92

Time allotted: 1 Hr. 30 Mts.
Time taken: 2 Hrs. 45 Mts.

Discussion on the Supplementary Demands for Grants Nos. 1, 5, 6, 15, 42, 60, 67, 82, 83, 85 and 93 in respect of the Budget (General) for 1991-92, commenced.

The following members took part in the debate:—

- (1) Dr. Ramesh Chand Tomar
- (2) Shri Sriballav Panigrahi
- (3) Shri George Fernandes
  - (4) Shri Sudhir Sawant
  - (5) Dr. Gunawant Rambhang Sarode
  - (6) Shri Hannan Mollah
  - (7) Shri Ram Saran Yadav
  - (8) Shri Girdhari Lal Bhargava
  - (9) Shri Bhubaneshwar Prasad Mehta
  - (10) Shri Mohan Singh
  - (11) Shri Y. Yaima Singh
  - (12) Shri Ratilal Kalidas Varma
  - (13) Shri Vadde Sobhanadreeswara Rao
  - (14) Shri Peter G. Marbaniang

Shri Shantaram Potdukhe replied to the debate.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the Printed List of Supplementary Demands for Grants (General) for 1991-92 were voted in full.

#### 11. Government Bill-Introduced

The Appropriation (No. 5) Bill, 1991.

#### 12. Government Bill-Passed

The Appropriation (No. 5) Bill, 1991.

The motion for consideration moved by Shri Shantaram Potdukhe was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shantaram Potdukhe.

The motion was adopted and the Bill was passed.

#### 13. Discussion under Rule 193

Shri Girdhari Lal Bhargava raised a discussion on the present economic situation in the country with reference to the steep rise in prices of essential commodities in recent months, deficit financing, the foreign exchange crisis and the conditionalities sought to be imposed by the International Monetary Fund.

The following members took part in the debate:-

- (1) Shri Jaswant Singh
- (2) Dr. Debi Prosad Pal (Speech unfinished)

The discussion was not concluded.

## \*14. Report of Business Advisory Committee

Shri P.R. Kumaramangalam presented the Tenth Report of Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th December, 1991)

K. C. RASTOGI, Secretary-General.

<sup>\*</sup> At 5.55 P.M.

#### LOK SABHA

#### BULLETIN-PART I

# [Brief Record of Proceedings]

Tucsday, December 17, 1991/Agrahayana 26, 1913 (Saka)

No. 68

#### 11 A.M.

#### 1. Starred Questions

Starred Question Nos. 365—369 were orally answered. Replies to Starred Question Nos. 370—385 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4059—4064, 4066—4079, 4081—4271, 4273—4291 and 4291A were laid on the Table.

## 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Leaders of Opposition in Parliament (Allowances, Medical and Other Facilities) Second Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 656(E) in Gasette of India dated the 31st October, 1991 under sub-section (3) of section 10 of the Salary and Allowances of Leaders of Opposition in Parliament Act, 1977 alongwith a corrigendum thereto published in Notification No. G.S.R. 719(E) in Gazette of India dated the 5th December, 1991.
- (2) A statement (Hindi and English vérsions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Public Liability Insurance (Amendment) Rules,

1991 (Hindi and English versions) published in Notification No. G.S.R. 596(E) in Gazette of India dated the 20th September, 1991 under sub-section (3) of section 23 of the Public Liability Insurance Act, 1991.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, for the year 1990-91 under sub-section (1) of section 39 of the Water (Prevention and Control Pollution) Act, 1974.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pollution Control Board for the year 1990-91.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Central Pollution Control Board for the year 1990-91 together with Audit Report thereon under sub-section (6) of section 40 of the Water (Prevention and Control Pollution) Act, 1974.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Hyderabad, for the year 1990-91 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Environment Education, Hyderabad, for the year 1990-91.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Madras, for the year 1990-91 alongwith Audited Accounts
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the C.P.R. Environmental Education Centre, Madras, for the year 1990-91.
- (7) A copy each of the following papers (Hindi and English

versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Pawan Hans Limited, New Delhi, for the year 1987-88.
- (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 1987-88 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—
  - (i) Summary of Budget Estimates for Revenue and Expenditure for the year 1991-92 of Air India.
  - (ii) Summary of the Actuals for the year 1989-90, Budget Estimates and Revised Estimates for the year 1990-91 and Budget Estimates for the year 1991-92 of Air India.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Air India, Bombay, for the year 1990-91 under sub-section (2) of section 37 of the Air Corporations Act, 1953.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Air India, Bombay, for the year 1990-91.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Air India, Bombay, for the year 1990-91 together with Audit Report thereon under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Chandigarh, for the year 1990-91 alongwith Audited Accounts.
  - (ii) A copy of the Annual Report (Hindi and English

versions) of the Institute of Hotel Management and Catering Technology, Thiruvananthapuram, for the year 1990-91 alongwith Audited Accounts.

- (iii) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, New Delhi, for the year 1990-91 alongwith Audited Accounts.
- (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal, for the year 1990-91 alongwith Audited Accounts.
- (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur, for the year 1990-91 alongwith Audited Accounts.
- (vi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar, for the year 1990-91 alongwith Audited Accounts.
- (vii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year 1990-91 alongwith Audited Accounts.
- (viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Lucknow, for the year 1990-91 along with Audited Accounts.
  - (ix) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore, for the year 1990-91 alongwith Audited Accounts.
  - (x) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa, for the year

# 1990-91 alongwith Audited Accounts.

- (xi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Madras, for the year 1990-91 alongwith Audited Accounts.
- (xii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year 1990-91 alongwith Audited Accounts.
- (xiii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year 1990-91 alongwith Audited Accounts.
- (xiv) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Faridabad, for the year 1990-91 alongwith Audited Accounts.
- (xv) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Udaipur, for the year 1990-91 alongwith Audited Accounts.
- (xvi) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Gwalior, for the year 1990-91 alongwith Audited Accounts.
- (xvii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Visakhapatnam, for the year 1990-91 alongwith Audited Accounts.
- (12) A copy of the Review (Hindi and English versions) by the Government on the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition at New Delhi, Bombay, Madras, Goa, Bangalore, Lucknow, Hyderabad, Bhubaneswar, Jaipur, Bhopal, Thiruvananthapuram and Chandigarh and Foodcrafts Institutes at Visakhapatnam, Gwalior, Udaipur, Faridabad for the year 1990-91.

- (13) A copy cach of the following Notifications (Hindi and English versions) under sub-section (4) of section 37 of the International Airports Authority Act, 1971:—
  - (i) The International Airports Authority of India Employces (Conduct, Discipline and Appeal) Amendment Regulations, 1991 published in Notification No. PERS/SC/13/73—Vol. III in Gazette of India dated the 2nd July, 1991 together with an explanatory Note thereon and a corrigendum thereto published in Gazette of India dated the 29th July, 1991.
  - (ii) The International Airports Authority of India (Employees Contributory Provident Fund and Family Pension Fund) Amendment Regulations, 1990 published in Notification No. PERS/1114/75—Vol.VI/359 in Gazette of India dated the 9th July, 1991 together with an explanatory Note thereon.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1990-91.
    - (ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, for the year 1990-91.
    - (ii) Annual Report of the Rail India Technical and Economic Services Limited for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the

Container Corporation of India Limited for the year 1990-91.

- (ii) Annual Report of the Container Corporation of India Limited for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems for the years 1986 to 1990 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Railway Information Systems for the years 1986 to 1990.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the years 1989-90 and 1990-91 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Railway Welfare Organisation, New Delhi, for the years 1989-90 and 1990-91.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Control Board for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Railway Sports Control Board for the year 1990-91.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Railway Sports Control Board for the year 1990-91 together with Audit Report thereon.
- (18) A copy of the Report (Hindi and English versions) of the Committee on the Financial System.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bangalore, for the year 1990-91 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Bangalore, for the year 1990-91.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Vadodara, for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Vadodara, for the year 1990-91.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Chandigarh, for the year 1990-91 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Chandigarh, for the year 1990-91.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Dharwad, for the year 1990-91 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre Dharwad, for the year 1990-91.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Delhi, for the year 1990-91 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Delhi, for the year 1990-91.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gandhigram, for the year 1990-91 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Gandhigram, for the year 1990-91.
- (25) (i) A copy of the Annual Report (Hindi and English

- versions) of the Population Research Centre, Lucknow, for the year 1990-91 alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre Lucknow, for the year 1990-91.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Patna, for the year 1990-91 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Patna, for the year 1990-91.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Pune, for the year 1990-91 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Population Research Centre, Pune, for the year 1990-91.

#### 4. Statement of Estimates Committee

SHRI SRIBALLAV PANIGRAHI laid on the Table statement (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Seventh Report of Estimates Committee (Ninth Lok Sabha) on Action Taken by Government on the recommendations contained in the Seventy-eighth Report of the Committee (Eighth Lok Sabha) on Ministry of Labour-Employees' Provident Fund Organisation.

# 5. Reports of Public Accounts Committee

SHRI ATAL BIHARI VIJPAYEE presented the following reports (Hindi and English Versions) of the public Accounts Committee:—

- (1) Fourth Report on Doordarshan Commercial Service.
- (2) Fifth Report on Customs Receipts-Non-verification of end use.

# 6. Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI K. PRADHANI presented the First Report (Hindi and English Versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by Government on the recommendations contained in the Fourth Report (Ninth Lok Sabha) on the Ministry of Railways (Railway Board)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in Indian Railway Construction Company Limited.

# 7. Motion Regarding Tenth Report of Business Advisory Committee

DR. LAXMINARAYAN PANDEY moved the following motion:—

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 16th December, 1991."

The motion was adopted.

(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.22 P.M.)

#### 8. Matters under Rule 377

- (1) Shri R. Jecvarathinam raised a matter regarding need to release adequate quantities of rice, pulses etc. to Tamil Nadu.
- (2) Shri Vishweshwar Bhagat raised a matter regarding need for early conversion of Jabalpur-Chandpur metre guage line into broad gauge line.
- (3) Shri Sai Prathap Annayyagari raised a matter regarding need to set up a new food/fruit canning unit at Rajampet in Andhra Pradesh or enhance the capacity of the existing unit there.
- (4) Shri K.V. Thangka Balu raised a matter regarding need to provide a halt of Kovai Express at Morappur in Dharmapuri district, Tamil Nadu.

- (5) Shri Harin Pathak raised a matter regarding need to open a new Railway division at Ahmedabad, Gujarat.
- (6) Shri Rajendra Agnihotri raised a matter regarding need to provide more facilities at Jhansi and Lalitpur railway stations of Central Railway.
- (7) Shri Bhubaneshwar Prasad Mehta raised a matter regarding need for early completion of incomplete irrigation projects in Chhota Nagpur-Santhal Pargana, Bihar.

#### 9. Government Bill-Passed

Time allotted: 1 Hr. Time taken: 1 Hr. 19 Mts.

## The Customs (Amendment) Bill, 1991

The motion for consideration of the Bill was moved by Shri Rameshwar Thakur.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Rajendra Agnihotri and Girdhari Lal Bhargava.

The following members took part in the debate:-

- (1) Shri Girdhari Lal Bhargava
- (2) Shri Sriballav Panigrahi
- (3) Shri Syed Shahabuddin
- (4) Prof. Prem Kumar Dhumal
- (5) Shri Rajendra Agnihotri
- (6) Dr. Laxminarayan Pandcy
- (7) Shri R. Ramasamy
- (8) Shri Tarachand Khandelwal
- (9) Prof. Susanta Chakraborty
- (10) Smt. Geeta Mukherjee

Shri Rameshwar Thakur replied to the debate.

Both the amendments moved were withdrawn by leave

of the House.

The motion for consideration was adopted and clause by-clause consideration of the Bill was taken up.

Clause 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rameshwar Thakur.

The following members took part in the debates:—

- (1) Shri Nirmal Kanti Chatterjee
- (2) Shri Rameshwar Thakur

The motion was adopted and the Bill was passed.

## \*10. Statutory Resolution-Under Consideration

Time allotted: 4 Hrs.

Time Taken :— 38 Mts.

Balance: - 3 Hrs. 22 Mts.

Shri Chitta Basu moved the following Resolution:—

"That this House disapproves the Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1991 (Ordinance No. 8 of 1991) promulgated by the President on the 27th September, 1991."

# \*11. Government Bill-Under Consideration

The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1991

The Motion for consideration of the Bill was moved by Shri K. Vijaya Bhaskar Reddy.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Girdhari Lal Bhargava.

<sup>\*</sup> Discussed together.

The following members took part in the combined debate on the Resolution (vide para 10 above) and the motion for consideration of the Bill:—

- (1) Shri Chitta Basu
- (2) Shri Murli Deora (Speech unfinished)

The discussion was not concluded.

# 12. Statements by Minister

The Minister of Home Affairs made statements regarding:-

- (i) a reported scuffle on 11 December, 1991 between a journalist and a police officer and the arrest of some Tibetan girls in front of Chinese Embassy in New Delhi on 15 December, 1991; and
- (ii) the arrest of Shri Indrajit Gupta, M.P. and others at Chandigarh on 16 December, 1991.

#### 13. Discussion under Rule 193

Time allotted: 4 Hrs. Time Taken: 2 Hrs. 59 Mts.

Balance: 1 Hr. 01 Mts

Discussion on the present economic situation in the country with reference to the steep rise in prices of essential commodities in recent months, deficit financing, the foreign exchange crisis and the conditionalities sought to be imposed by the International Monetary Fund, raised by Shri Girdhari Lal Bhargava on the 16th December, 1991, continued.

The following members took part in the debate:-

- (1) Dr. Debi Prosad Pal
- (2) Shri Bhagwan Shankar Rawat
- (3) Shri George Fernandes
- (4) Shri Amal Datta

The discussion was not concluded.

#### 7.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th December, 1991)

K.C. RASTOGI, Secretary-General.

MGIP(PLU)MRND-2867LS-17-12-91.

#### LOK SABHA

#### BULLETIN - PART I

[Brief Record of Proceedings]

Wednesday, December 18, 1991/Agrahayana 27, 1913 (Saka)

No. 69

11 A.M.

#### 1. Starred Ouestions

Starred Question Nos. 386 and 388-391 were orally answered. Replies to Starred Question Nos. 392-405 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 4292-4313, 4315-4453, 4455-4525 and 4525A, 4525B, 4525C were laid on the Table.

#### 3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1990-91.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1990-91.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1990-91 together with Audit Report thereon.
- (4) A copy of the Sugar (Price Determination for 1991-92 Production) Order, 1991 (Hindi and English versions) published in

- Notification No. G.S.R. 667(E) in Gazette of India dated the 7th November, 1991 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A statement (Hindi and English versions) correcting the reply given on the 20th November, 1991 to Unstarred Question No. 16 by Shri K.V. Thanga Balu regarding targets fixed by F.C.I. for procurement of foodgrains.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Development Council for Marine Meat and Poultry Industries for the year 1989-90.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Marine, Meat and Poultry Industries for the year 1989-90.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Development Council for Marine Meat and Poultry Industries for the year 1990-91.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Marine, Meat and Poultry Industries for the year 1990-91.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Development Council for Cereal Foods, Dairy Products and other Processed Foods for the year 1989-90.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Cereal Foods, Dairy Products and other Processed Foods for the year 1989-90.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English

- versions) of the Development Council for Cereal Foods, Dairy Products and Processed Foods for the year 1990-91.
- (ii) A statement (Hindi and English versions) regarding review by the Government on the working of the Development Council for Cereal Foods, Dairy Products and other Processed Foods for the year 1990-91.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Development Council for Fruits, Vegetables, Beverages and Plantation Products Industries for the year 1989-90.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Fruits, Vegetables, Beverages and Plantation Products Industries for the year 1989-90.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Development Council for Fruits, Vegetables, Beverages and Plantation Products Industries for the year 1990-91.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Fruits, Vegetables, Beverages and Plantation Products Industries for the year 1990-91.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre (Tamil Nadu) Society, Thanjavur, for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paddy Processing Research Centre (Tamil Nadu) Society, Thanjavur, for the year 1990-91.
- (16) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards for the year 1990-91 along

- with Audited Accounts, under section 23 of the Bureau of the Indian Standards Act, 1986.
- (17) A copy of the Review (Hindi and English versions) by the Government on the working of the Bureau of Indian Standards for the year 1990-91.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Service Act. 1951:—
  - (i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1991 published in Notification No. G.S.R. 620 in Gazette of India dated the 26th October, 1991.
  - (ii) The Indian Administrative Service (Pay) Second Amendment Rules, 1991 published in Notification No. G.S.R. 621 in Gazette of India dated the 26th October, 1991.
  - (iii) The Indian Police Service (Fixation of Cadre Strength)
    Sixth Amendment Regulations, 1991 published in Notification No. G.S.R. 622 in Gazette of India dated the 26th October, 1991.
  - (iv) The Indian Police Service (Pay) Seventh Amendment Rules, 1991 published in Notification No. G.S.R. 623 in Gazette of India dated the 26th October, 1991.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1990-91.
    - (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Dlehi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) A statement regarding Review by the Government on the

- working of the CMC Limited, New Delhi, for the year 1990-91.
- (ii) Annual Report of the CMC Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1990-91.
  - (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Imphal, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Imphal, for the year 1990-91.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Sas Nagar, for the year 1989-90 and 1990-91, along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Sas Nagar, for the year 1989-90 and 1990-91.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Software Technology, Bombay, for the year 1990-91 along with Audited Accounts.
  - (ii) A' statement (Hindi and English versions) regarding Review by the Government on the working of the

- National Centre for Software Technology, Bombay, for the year 1990-91.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Remote Sensing Agency, Hyderabad, for the year 1990-91.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Aurangabad, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Aurangabad, for the year 1990-91.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bose Institute, Calcutta, for the year 1990-91.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1990-91.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Bombay, for the year 1990-91 along with the Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Geomagnetism, Bombay, for the year 1990-91.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1990-91.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Astrophysics, Bangalore, for the year 1990-91.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1990-91 together with Audit Report thereon.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1989-90.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Institute of Astrophysics, Bangalore, for the year 1989-90.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1989-90 together with an Audit Report thereon.
- (30) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1988-89.
  - (ii) A statement (Hindi and English versions) regarding

Review by the Government on the working of the Indian Institute of Astrophysics, Bangalore, for the year 1988-89.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 1988-89 together with an Audit Report thereon.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Development of Advanced Computing, Pune, for the year 1990-91.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Srinagar, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Centre for Electronics Design and Technology, Srinagar, for the year 1990-91.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1989-90.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1989-90.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1989-90 together with Audit Report thereon.

- (36) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Plasma Research for the year 1990-91.
- (38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited for the year 1990-91.
    - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1990-91.
    - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Projects and Development India Limited for the year 1990-91.
    - (ii) Annual Report of the Projects and Development India Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1990-91.

- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1990-91.
  - (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 1990-91.
  - (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Bengal Chemicals and Pharmaceuticals Limited for the year 1990-91.
  - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited for the year 1990-91.
  - (ii) Annual Report of the Hindustan Organic Chemicals Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government on the working of the Hindustan Antibiotics Limited for the year 1990-91.
  - (ii) Annual Report of the Hindustan Antibiotics Limited for

- the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited for the year 1990-91.
  - (ii) Annual Report of the Smith Stanistrect Pharmaceuticals
    Limited for the year 1990-91 along with Audited
    Accounts and comments of the Comptroller and
    Auditor General thereon.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Cooperative Limited for the year 1990-91.
- 8. SHRI P.K. THUNGON to lay on the Table:-
- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1990-91.
    - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) A statement regarding Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1990-91.
    - (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) A statement regarding Review by the Government on

- the working of the Hindustan Machine Tools Limited for the year 1990-91.
- (ii) Annual Report of the Hindustan Machine Tools Limited for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1990-91.
  - (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Hindustan Cables Limited, Calcutta, for the year 1990-91.
  - (ii) Annual Report of the Hindustan Cables Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) A statement regarding Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1990-91.
  - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) A statement regarding Review by the Government on the working of the Nepa Limited, Nepanagar, for the year 1990-91.
  - (ii) Annual Report of the Nepa Limited, Nepanagar, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) A statement regarding Review by the Government on

- the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1990-91.
- (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) A statement regarding Review by the Government on the working of the National Bicycle Corporation of India Limited, Bombay, for the year 1990-91.
  - (ii) Annual Report of the National Bicycle Corporation of India Limited, Bombay, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) A statement regarding Review by the Government on the working of the Bharat Bhari Udyog Nigam Limited. Calcutta, for the year 1990-91.
  - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) A statement regarding Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1990-91.
  - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (1) (i) A statement regarding Review by the Government on the working of the Tyre Corporation of India Limited for the year 1990-91.
  - (ii) Annual Report of the Tyre Corporation of India Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (m) (i) A statement regarding Review by the Government on the working of the Hindustan Photo Films for the year 1990-91.
  - (ii) Annual Report of the Hindustan Photo Films for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (n) (i) A statement regarding Review by the Government on the working of the Maruti Udyog Limited for the year 1990-91.
  - (ii) Annual Report of the Maruti Udyog Limited for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (o) (i) A statement regarding Review by the Government on the working of the Bharat Yantra Nigam Limited for the year 1990-91.
  - (ii) Annual Report of the Bharat Yantra Nigam Limited for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (p) (i) A statement regarding Review by the Government on the working of the Engineering Projects (India) Limited for the year 1990-91.
  - (ii) Annual Report of the Engineering Projects (India) Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (q) (i) A statement regarding Review by the Government on the working of the Cement Corporation of India Limited for the year 1990-91.
  - (ii) Annual Report of the Cement Corporation of India Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (41) (i) A copy of the Annual Report (Hindi and English ver-

- sions) of the Fluid Control Research Institute, Palghat, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Fluid Control Research Institute, Palghat, for the year 1990-91.
- (42) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—
  - (i) The Employees' Provident Funds (Second Amendment) Scheme, 1991 published in Notification No. G.S.R. 521 in Gazette of India dated the 7th September, 1991.
  - (ii) The Employees' Deposit Linked Insurance (Amendment) Scheme, 1991 published in Notification No. G.S.R. 522 in Gazette of India dated the 7th September, 1991.
  - (iii) The Employees' Family Pension (Amendment) Scheme, 1991 published in Notification No. G.S.R. 523 in Gazette of India dated the 7th September, 1991.
- (43) A copy of the Employees' State Insurance Corporation (Medical Posts) Recruitment (1st Amendment) Regulations, 1991 (Hindi and English versions) published in Notification No. A-12(11)-3/88-DM (HQ) in Gazette of India dated the 11th May, 1991, under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.
- 44. A copy of the Annual Assessment Report (Hindi and English versions) on the Programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union for the year 1989-90.
- 4. Report of the Committee on Private Members' Bills and Resolutions

Shri Ratilal Kalidas Varma presented the First Report (Hindi

and English versions) of the Committee on Private Members' Bills and Resolutions.

# 5. Report of Committee on Absence of Members From the Sittings of the House

Shri Bolla Bulli Ramaiah presented the First Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.20 P.M.)

#### 6. Matters Under Rule 377

- (1) Shri Digvijaya Singh raised a matter regarding need for early sanction of Bhopal-Ramgani Mandi railway line, Madhya Pradesh.
- (2) Shri Tej Singh Rao Bhonsle raised a matter regarding need for central survey of drought affected areas in Maharashtra and provide compensation to affected people.
- (3) Shri Ashtbhuja Prasad Shukla raised a matter regarding need to provide more financial assistance to State Government of Uttar Pradesh for providing drought relief.
- (4) Shri Ram Badan raised a matter regarding need for early completion of Varanasi-Chhapra and Mau-Balia-Shahganj rail line projects.
- (5) Shri Venkateswarlu Ummareddy raised a matter regarding need for expansion and modernisation of Tenali railway station.
- (6) Shri E. Ahmed raised a matter regarding need to consider favourably the proposal to develop into an all weather port the Beypore sub-port of Calicut.
- (7) Shri Birbal raised a matter regarding need for early completion of portion of link channel of Ganga Canal passing through Punjab.
- (8) Shri Kabindra Purkayastha raised a matter regarding need to lay a railway line between Migrendisa and Ditokcherra in Badarpur-Lumding Hill section in North Eastern region.

# \*7. Statutory Resolution-Under Consideration

Time allotted: 4 Hrs. Time taken: 2 Hrs. 39 Mts. Balance: 1 Hrs. 21 Mrs.

Discussion on the following Resolution moved by Shri Chitta Basu on the 17th Decembr, 1991, continued:—

"That this House disapproves of the Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1991 (Ordinance No. 8 of 1991) promulgated by the President on the 27th September, 1991."

### \*8. Government Bill-Under Consideration

The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1991.

Combined discussion on the motion for consideration of the Bill moved by Shri K. Vijaya Bhaskara Reddy and an amendment thereto moved on the 17th December, 1991 and Resolution (vide) para 7 above), continued.

The following members took part in the debate:—

- (1) Shri Murli Deora
- (2) Dr. Laxminarain Pandey
- (3) Shri Amal Datta
- (4) Shri Digvijaya Singh
- (5) Shri George Fernandes
- (6) Shri Sharad Dighe
- (7) Shri P.R. Kumaramangalam

The discussion was not concluded.

#### 9. Discussion Under Rule 193

Time allotted: 4 Hrs. Time taken: 7 Hrs. 57 Mts.

Discussion on the present economic situation in the country with reference to the steep rise in prices of essential commodities in recent months, deficit financing, the foreign exchange crisis and the conditionalities sought to be imposed by the International Monetary

<sup>\*</sup>Discussed together

Fund, raised by Shri Girdhari Lal Bhargava on the 16th December, 1991, continued.

The following members took part in the debate:-

- (1) Shri Prithviraj D. Chavan
- (2) Shri Bhogendra Jha
- (3) Shri Mani Shankar Aiyar
- (4) Shri Nitish Kumur
- (5) Shrì Anna Joshi
- (6) Shri Vadde Sobhanadreeswara Rao
- (7) Prof. Susanta Chakraborty
- (8) Shri Gopi Nath Gajapathi
- (9) Shri Mohan Rawale
- (10) Shri Binode Bihari Mahato
- (11) Shri Kadambur M.R. Janardhanan
- (12) Shri Ramcsh Chennithala
- (13) Shri Rajendra Agnihotri
- (14) Shri Devendra Prasad Yadav
- (15) Shri E. Ahmed
- (16) Shri Chandulal Chandrakar
- (17) Shri Atal Behari Vajpayee
- (18) Shri Ramashray Prasad Singh
- (19) Shri Nirmal Kanti Chatterjee

Shri Manmohan Singh replied to the discussion.

The discussion was concluded.

#### 9. 33 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th December, 1991)

K.C. RASTOGI, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, December 19, 1991/Agrahayana 28, 1913 (Saka)

No. 70

11 A.M.

## Obituary Reference

The Deputy Speaker informed the House about the death of Shri Binode Bihari Mahato, a sitting member of Lok Sabha at New Delhi.

Thereafter, Sarvashri P.V. Narasimha Rao, Atal Bihari Vajpayee, Ram Vilas Paswan, Basudeb Acharia, Smt. Geeta Mukherjee, Sarvashri Venkateswarlu Ummareddy, P.G. Narayanan, Chitta Basu, P.C. Thomas, Ebrahim Sulaiman Sait, Moreshwar Save and the Deputy Speaker made references to the passing away of Shri Binode Bihari Mahato.

Members stood in silence for a short while as a mark of respect to the memory of the deceased and thereafter the House was adjourned for the day.

11.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th December, 1991)

K.C. RASTOGI, Secretary-General.

#### LOK SABHA

#### BULLETIN-PART I

[Brief Record of Proceedings]

Friday, December 20, 1991/Agrahayana 29, 1913 (Saka)

No. 71

11 A.M.

# 1. Obituary References

The Speaker made references to the passing away of Shri Ramsingh Bhai Varma, a Member of Second and Fifth Lok Sabha; Shri H.C. Linga Reddy, a Member of Third Lok Sabha and Shri Kunjambu, a Member of Sixth, Seventh and Eighth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Starred Questions

Starred Question Nos. 427—430 were orally answered. Replies to Starred Question Nos. 431—447 were laid on the Table.

Replies to Starred Question Nos. 406—426 and 306 listed for the 19th December, 1991 were also laid on the Table today, Lok Sabha having adjourned after obituary references on the 19th December, 1991.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 4759—4994 were laid on the Table.

Replies to Unstarred Question Nos. 4526—4661 and 4663—4758 listed for the 19th December, 1991 were also laid on the Table.

# A. Government Bill—Passed

The Constitution (Seventy-fourth Amendment) (insertion of new articles 239AA and 239AB) Bill, 1991.

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

On the motion for consideration of the Bill, the House divided; Ayes \*289; Noes 1. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was taken up.

On the motion for adoption of clause 2, as amended, the House divided; Ayes \*307; and Noes 1.

Clause 2, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of clause 1, as amended, the House divided; Ayes \*319; Noes \*1.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S.B. Chavan.

On motion the House divided; Ayes \*349; Noes \*Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by requisite majority in accordance with the provisions of article 368 of the Constitution.

<sup>\*</sup> Subject to correction.

# 5. Statement by Minister

The Prime Minister made a statement on the Commonwealth Summit in Harare, the G-15 Summit in Caracas and the visits of the Prime Ministers of Nepal and People's Republic of China.

## 6. Papers Laid on the Table

The following papes were laid on the Table :-

- (1) A copy of the Annual Administration Reports (Hindi and English versions) of Cantonment Boards for the year 1990-91.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Bharat Electronics for the year 1990-91.
  - (ii) Annual Report of the Bharat Electronics for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited for the year 1990-91.
  - (ii) Annual Report of the Housing and Urban Development Corporation Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
    - (a) (i) Review by the Government on the working of the India Tea and Restaurants Limited for the year 1990-91.
      - (ii) Annual Report of the India Tea and Restaurants Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
    - (b) (i) Review by the Government on the working of the State Trading Corporation of India Limited for the year 1990-91.
      - (ii) Annual Report of the State Trading Corporation of India Limited for the year 1990-91 along with Audited Accounts

- and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Spices Trading Corporation Limited for the year 1990-91.
  - (ii) Annual Report of the Spices Trading Corporation for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited for the year 1990-91.
  - (ii) Annual Report of the Projects and Equipment Corporation of India Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited for the year 1990-91.
  - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1990-91.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Arbitration, New Delhi, for the year 1990-91.
- (7) A copy each of the following papers (Hindi and English

- versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Sponge Iron India Limited, Hyderabad, for the year 1990-91.
  - (ii) Annual Report of the Sponge Iron India Liamited, Hyderabad, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1990-91.
  - (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Hyderabad, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the National Mineral Development Corporation Limited for the year 1990-91.
  - (ii) Annual Report of the National Mineral Development Corporation Limited, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Metallurgical and Engineering Consultants (India) Limited for the year 1990-91.
  - (ii) Annual Report of the Metallurgical and Engineering Consultants (India) Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Manganese Ore (India) Limited for the year 1990-91.
  - (ii) Annual Report of the Manganese Ore (India) Limited for the year 1990-91 along with Audited Accounts and

- comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Vijayanagar Steel Limited for the year 1990-91.
  - (ii) Annual Report of the Vijayanagar Steel Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Neelachal Ispat Nigam Limited for the year 1990-91.
  - (ii) Annual Report of the Neelachal Ispat Nigam Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1990-91, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Synthetic and Rayon Textiles Promotion Council, Bombay, for the year 1990-91.
- (9) (i) A copy of the Annual report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textiles Industry's Research Association for the year 1990-91 along with Audited Accounts.
  - (iii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 1990-91 along with Audited Accounts.
  - (iv) A copy of the Annual Report (Hindi and English

versions) of the Bombay Textile Research Association, Bombay, for the year 1990-91 along with Audited Accounts.

- (10) A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry's Research Association, Bombay Textile Research Association, Bombay, South India Textile Research Association, Coimbatore and Northern India Textile Research Association, Ghaziabad for the year 1990-91.
- (11) (i) A, copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1990-91.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Calcutta, for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1990-91.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Carpet Export Promotion Council for the year 1990-91.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council of Handicrafts for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by

- the Government on the working of the Export Promotion Council of Handicrafts for the year 1990-91.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Review by the Government on the working of the National Film Development Corporation India for the year 1990-91.
  - (ii) Annual Report of the National Film Development Corporation India for the year 1990-91 along with Audited Accounts and comments of Comptroller and Auditor General thereon.
- (16) A statement (Hindi and English versions) (i) correcting the reply given on the 25th November, 1991 to Unstarred Question No. 555 by Shri Arjun Singh Yadav and Shri Kashiram Rana, regarding Schemes for All India Radio and Doordarshan in Uttar Pradesh and Gujarat, and (ii) the reasons for delay in correcting the reply.
- (17) A copy each of the following Notification (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
  - (i) G.S.R. 349(E) published in Gazette of India dated the 24th July, 1991 approving the Calcutta Port Trust Employees (Haldia Dock Complex) (Recruitment, Seniority and Promotion) First Amendment Regulations, 1991.
  - (ii) G.S.R. 549(E) published in Gazette of India dated the 28th August, 1991 approving the Calcutta Port Trust Employees' (Other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) Sixth Amendment Regulation, 1991.
  - (iii) G.S.R. 645(E) published in Gazette of India dated the 24th October, 1991 approving the Mormugao Port Employees (Contributory befefits after Retirement) (First Amendment) Regulation, 1991.

- (iv) G.S.R. 200(E) published in Gazette of India dated the 3rd April, 1991 approving the Cochin Port Trust (Recruitment of Heads of Department) Regulations, 1991.
- (v) G.S.R. 312(E) published in Gazette of India dated the 21st June, 1991 approving the New Mangalore Port Trust Employees (Contributory Outdoors and indoor Medical benefit after retirement) Regulations, 1991.
- (vi) G.S.R. 313(E) published in Gazette of India dated the 21st June, 1991 approving the Cochin Port Employees (Contributory Outdoor and Indoor Medical Benefit after Retirement) Regulations, 1991.
- (vii) G.S.R. 593(E) published in Gazette of India dated the 18th September, 1991 approving the Bombay Port Trust Employees Rules for Reimbursement of Tuition Fees Allowances (Amendment), 1991.
- (18) A copy of the Rent-a-Cab (Amendment) Scheme, 1991 (Hindi and English versions) published in Notification No. S.O. 808(E) in Gazette of India dated the 28th November, 1991 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988.
- (19) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Cochin Shipyard Limited for the year 1990-91.
    - (ii) Annual Report of the Cochin Shipyard Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Shipping Corporation of India Limited for the year 1989-90.
    - (ii) Annual Report of the Shipping Corporation of India Limited for the year 1989-90 along with Audited

- Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1990-91.
  - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item No. (19) above.
- (21) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Bombay Port Trust for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Port Trust for the year 1990-91.
- (22) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Madras Port Trust for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Madras Port Trust for the year 1990-91.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, Kochi, for the year 1990-91 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cochin Dock Labour Board, Kochi, for the year 1990-91.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board for the year 1990-91 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by

- the Government on the working of the Visakhapatnam Dock Labour Board for the year 1990-91.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jawaharlal Nehru Port Trust for the year 1990-91.
- (26) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trusts for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Paradip Port Trust, for the year 1990-91.
- (27) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Port Trust for the year 1990-91.
- (28) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tuticorin Port Trust for the year 1990-91.
- (29) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandla Port Trust for the year 1990-91.
- (30) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of

- the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year.
- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Bharat Gold Mines Limited for the year 1990-91.
    - (ii) Annual Report of the Bharat Gold Mines Limited for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1990-91.
    - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1990-91.
    - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government on the working of the Hindustan Copper Limited for the year 1990-91.
    - (ii) Annual Report of the Hindustan Copper Limited, for the year 1990-91 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Hindustan Zinc Limited for the year 1990-91.

- (ii) Annual Report of the Hindustan Zinc Limited for the year 1990-91 alongwith Audited Accounts and comments of Comptroller and Auditor General thereon.
- (32) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1990-91 under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (33) A copy of the Annual Accounts (Hindi and English versions) of the Indian Airlines for the year 1990-91 together with Audit Report thereon under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (34) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Airlines for the year 1990-91.
- (35) (i) A copy of the Annual Report (Hindi and Enlglish versions) of the International Airports Authority of India for the year 1990-91 alongwith Audited Accounts under sub-section (4) of section 24 and sub-section (2) of section 25 of the International Airports Authority Act, 1971.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the International Airports Authority of India for the year 1990-91.
- (36) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Airports Authority for the year 1987-88 within the stipulated period of nine months after the close of the Accounting year.
- (37) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 538(E) published in Gazette of India dated the 20th August, 1991 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.

- (ii) The Customs and Central Excise Duties Drawback (Amendment) Rules, 1991 published in Notification No. G.S.R. 646(E) in Gazette of India dated the 24th October, 1991 together with an explanatory memorandum.
- (38) A copy of the Wealth-tax (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 550(E) in Gazette of India dated the 26th August, 1991 under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (39) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) The Income-tax (Twelfth Amendment) Rules, 1991 published in Notification No. S.O. 782 in Gazette of India dated the 15th November, 1991.
  - (ii) S.O.1910 published in Gazette of India dated the 28th July, 1990 regarding exemption to 'Vivekananda Rock Memorial and Vivekananda Kendra, Madras' under section 10(23C) of the Income Tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
  - (iii) S.O.1911 published in Gazette of India dated the 28th July, 1990 regarding exemption to 'All India Pingalwara Society (Reg.)', Amritsar under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
  - (iv) S.O.1912 published in Gazette of India dated the 28th July, 1990 regarding exemption to 'Bureau of Indian Standards, New Delhi, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year, 1989-90.
  - (v) S.O.1913 published in Gazette of India dated the 28th July, 1990 regarding exemption to 'Cry-Child Relief and You, Bombay, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
  - (vi) S.O.1914 published in Gazette of India dated the 28th

- July, 1990 regarding exemption to 'Madhya Pradesh Council for Child Welfare, Bhopal' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1989-90.
- (vii) S.O.1915 published in Gazette of India dated the 28th July, 1990 regarding exemption to Krishnamurti Foundation India, Madras, under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment year 1989-90.
- (viii) S.O.1916 published in Gazette of India dated the 28th July, 1991 regarding exemption to Sevagram Ashram Pratishthan, Sevagram, Wardha, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
  - (ix) S.O.1917 published in Gazette of India dated the 28th July, 1991 regarding exemption to Myrada (Mysore Resettlement and Development Agency, Bangalore, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
  - (x) S.O.1918 published in Gazette of India dated the 28th July, 1991 regarding exemption to 'Dharampuri District Development Corporation Limited, Dharampuri', under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1977-78 to 1981-82.
- (xi) S.O.1919 published in Gazette of India dated the 28th July, 1991 regarding exemption to Commonwealth Parliamentary Association, Maharashtra Branch, Bombay, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1982-83 to 1989-90.
- (xii) S.O.1920 published in Gazette of India dated the 28th July, 1991 regarding exemption to Exhibition Society, Hyderabad, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.

- (xiii) S.O.1921 published in Gazette of India dated the 28th July, 1991 regarding exemption to the National Association for the Blind, Karnataka Branch, Bangalore, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1990-91 to 1991-92.
- (xiv) S.O.1922 published in Gazette of India dated the 28th July, 1991 regarding exemption to Jnana Prabodhini Samshodhan Sanstha, Pune, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1987-88 to 1989-90.
- (xv) S.O.1923 published in Gazette of India dated the 28th July, 1991 regarding exemption to Institute of Rural Management, Anand, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xvi) S.O.1924 published in Gazette of India dated the 28th July, 1991 regarding exemption to Harijan Sevak Sangh, Kingsway, Delhi, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xvii) S.O.1925 published in Gazette of India dated the 17th April, 1990 regarding exemption to Swami Ramananda Tirth Memorial Committee, Hyderabad, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xviii) S.O.1926 published in Gazette of India dated the 25th April, 1990 regarding exemption to Gurudev Siddha Peeth, Ganeshpuri District, Thana, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1987-88 to 1989-90.
  - (xix) S.O.1927 published in Gazette of India dated the 26th April, 1990 regarding exemption to Kasturba Gandhi Kanya Gurukulam, Vedaraniam, Thanjavur District, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.

- (xx) S.O.1928 published in Gazette of India dated the 26th April, 1990 regarding exemption to Aga Khan Foundation, New Delhi, under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment year 1985-86 to 1989-90.
- (xxi) S.O.1935 published in Gazette of India dated the 28th July, 1990 regarding exemption to 'The Bhagavatula Charitable Trust, Yellamanchili (Visakhapatnam)' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxii) S.O.1936 published in Gazette of India dated the 28th July, 1990 regarding exemption to 'The Institute of the Franciscan Missionaries of Mary Society No. 8, Immaculate Conception Convent, Coimbatore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1985-86 to 1989-90.
- (xxiii) S.O.2523 published in Gazette of India dated the 29th September, 1990 regarding exemption to 'Servants of India Society, Pune' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89 and 1989-90.
- (xxiv) S.O.3009 published in Gazette of India dated the 17th November, 1991 regarding exemption to 'Jnana Prabodhini, Pune' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxv) S.O.3010 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'German Leprosy Relief Association Rehabilitation Fund, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxvi) S.O.3011 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'Bharat Seva Sansthan, Lucknow' under section 10(23C) of the

- Income-tax Act, 1961 for the period covered by the assessment year 1988-89 and 1989-90.
- (xxvii) S.O.3012 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'Skills for Progress, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89 and 1989-90.
- (xxviii) S.O.3013 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'Institute of Animal Health and Veterinary Biological, Hebbal, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
  - (xxix) S.O.3014 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'The Congregation of Christian Brothers in India, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89 and 1989-90.
  - (xxx) S.O.3015 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'India International Centre, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
  - (xxxi) S.O.3016 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'Little Sisters of the Poor, Calcutta' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
  - (xxxii) S.O.3017 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'The Ramakrishna Mission, P.O. Belur Math, Howrah, West Bengal' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1991-92 to 1993-94.

- (xxxiii) S.O.3018 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'Kerala Fishermen's Welfare Fund Board' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1988-89 and 1989-90.
- (xxxiv) S.O.3019 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'Society for Promotion of Wastelands Development, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
- (xxxv) S.O.3020 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'The Tribune Trust, Chandigarh' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
- (xxxvi) S.O.3021 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'Missionaries of Charitary, Calcutta' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
- (xxxvii) S.O.3022 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'Jawaharlal Nehru Memorial Fund, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
- (xxxviii) S.O.3023 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'The Annie Beasant Trust, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
- (xxxix) S.O.3024 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'The Theosophical Society, Adyar, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.

- (xl) S.O.3025 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'Natural Association for the Blind, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
- (xli) S.O.3026 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'The Bombay Humanitarian League, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xlii) S.O.3027 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'Motilal Memorial Society, Lucknow' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xliii) S.O.3028 published in Gazette of India dated the 17th November, 1990 regarding exemption to 'Family Planning Association of India, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xliv) S.O.3122 published in Gazette of India dated the 24th November, 1991 regarding exemption to 'Sri Sathya Sai Central Trust, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
- (xlv) S.O.3124 published in Gazette of India dated the 24th November, 1990 regarding exemption to 'Maratha Mandir, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xlvi) S.O.3276 published in Gazette of India dated the 8th December, 1990 regarding exemption to 'Gandhigram Trust, Gandhigram' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment year 1989-90.

- (xlvii) S.O.3277 published in Gazette of India dated the 8th December, 1990 regarding exemption to 'South Central Zone Cultural Centre, Nagpur' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xlviii) S.O.3321 published in Gazette of India dated the 15th December, 1990 regarding exemption to 'Kasturba Gandhi National Memorial Trust, Indore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
  - (xlix) S.O.3322 published in Gazette of India dated the 15th December, 1990 regarding exemption to 'Balamandir Kamaraj Trust, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
    - (1) S.O.2 published in Gazette of India dated the 5th January, 1991 regarding exemption to 'Indira Gandhi National Centre for the Arts, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
    - (li) S.O.72 published in Gazette of Irdia dated the 12th January, 1991 regarding exemption to 'Lal Bahadur Shastri National Memorial Trust, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
    - (lii) S.O.75 published in Gazette of India dated the 12th January, 1991 regarding exemption to 'Family Planning Foundation, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
  - (liii) S.O.79 published in Gazette of India dated the 12th January, 1991 regarding exemption to 'Indira Gandhi Memorial Trust, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.

- (liv) S.O.195 published in Gazette of India dated the 26th January, 1991 regarding exemption to 'Scafarers' Welfare Fund Society, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (Iv) S.O. 198 published in Gazette of India dated the 26th January, 1991 regarding exemption to 'Ramana Maharshi Centre for Learning, Bangalore' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
- (Ivi) S.O. 199 published in Gazette of India dated the 26th January, 1991 regarding exemption to 'People's Action for Development (Maharashtra), Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
- (Ivii) S.O. 200 published in Gazette of India dated the 26th January, 1991 regarding exemption to 'Bombay Humanitarian League, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
- (Iviii) S.O. 239 published in Gazette of India dated the 2nd February, 1991 regarding exemption to 'Delhi Society for Welfare of Mentally Retarded Children, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
  - (lix) S.O. 240 published in Gazette of India dated the 2nd February, 1991 regarding exemption to the Indian Section, The Theosophical Society, Varanasi under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
  - (lx) S.O. 465 published in Gazette of India dated the 16th February, 1991 regarding exemption to the Kerala Labour Welfare Fund Board, Trivendrum under section 10(23C) for the period covered by the assessment year 1989-90.

- (lxi) S.O. 522 published in Gazette of India dated the 23rd February, 1991 regarding exemption to the 'Bengal Social Service League, Calcutta' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92.
- (lxii) S.O. 523 published in Gazette of India dated the 23rd February, 1991 regarding exemption to the 'Chief Minister's Relief Fund, Maharashtra, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
- (lxiii) S.O. 524 published in Gazette of India dated the 23rd February, 1991 regarding exemption to the 'India Council for Research on International Economic Relations, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
- (lxiv) S.O. 527 published in Gazette of India dated the 23rd February, 1991 regarding exemption to the 'Gujarat Ecological Education and Research Foundation, Gandhi Nagar' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (lxv) S.O. 945 published in Gazette of India dated the 6th April, 1991 regarding exemption to the 'Sanjivani Trust, 'Everest', Bombay' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment year 1989-90.
- (lxvi) S.O. 946 published in Gazette of India dated the 6th April, 1991 regarding exemption to the 'Arya Vaidyasala, Kottakkal' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (lxvii) S.O. 947 published in Gazette of India dated the 6th April, 1991 regarding exemption to the 'Divinc Light Trust for the Blind, Bangalore' under section 10(23°C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.

- (lxviii) S.O. 1032 published in Gazette of India dated the 13th April, 1991 regarding exemption to the Institute of Rail Transport, New Delhi under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
  - (lxix) S.O. 1035 published in Gazette of India dated the 13th April, 1991 regarding exemption to the 'Calcutta Zoroastrian Stree Mandal' under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment year 1989-90.
  - (lxx) S.O. 1037 published in Gazette of India dated the 13th April, 1991 regarding exemption to the Bharatiya Bhasha Parishad, Calcutta under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93.
  - (lxxi) S.O. 1038 published in Gazette of India dated the 13th April, 1991 regarding exemption to the 'Chief Minister's Distress Relief Fund, Kerala' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1988-89 and 1989-90.
  - (lxxii) S.O. 1125 published in Gazette of India dated the 20th April, 1991 regarding exemption to 'Population Services International, New Delhi' under section 10(23C) for the period covered by the assessment years 1989-90 to 1991-92.
- (lxxiii) S.O. 1127 published in Gazette of India dated the 20th April, 1991 regarding exemption to 'Yusuf Mcharally Centre, Bombay' under section 10(23C) for the period covered by the assessment years 1988-89 and 1989-90.
- (lxxiv) S.O. 1128 published in Gazette of India dated the 20th April, 1991 regarding exemption to 'Tagore Society for Rural Development, Calcutta' under section 10(23C) for the period covered by the assessment years 1991-92 to 1993-94.
- (lxxv) S.O. 1299 published in Gazette of India dated the 11th

- May, 1991 regarding exemption to 'Sri Ramkrishna Ashram, Nimpith, West Bengal' under section 10(23C) for the period covered by the assessment years 1989-90 to 1991-92.
- (lxxvi) S.O. 1300 published in Gazette of India dated the 11th May, 1991 regarding exemption to 'Indian People's Natural Calamities Trust, New Delhi' under section 10(23C) for the period covered by the assessment years 1990-91 to 1992-93.
- (lxxvii) S.O. 1343 published in Gazette of India dated the 18th May, 1991 regarding exemption to 'Rashtrotthana Parishat, Bangalore' under section 10(23C) for the period covered by the assessment years 1989-90 to 1991-92.
- (lxxviii) S.O. 1344 published in Gazette of India dated the 18th May, 1991 regarding exemption to 'Wildlife Association of South India, Bangalore' under section 10(23C) for the period covered by the assessment years 1989-90 to 1991-92.
  - (lxxix) S.O. 1420 published in Gazette of India dated the 25th May, 1991 regarding exemption to the 'Bharat Sevashram Sangha, Calcutta' under section 10(23C) for the period covered by the assessment years 1990-91 to 1992-93.
  - (lxxx) S.O. 1421 published in Gazette of India dated the 25th May, 1991 regarding exemption to 'Gujarat Chief Minister's Relief Fund, Gandhinagar' under section 10(23C) for the period covered by the assessment years 1989-90 to 1991-92.
  - (lxxxi) S.O. 1423 published in Gazette of India dated the 25th May, 1991 regarding exemption to the 'Music Academy, Madras' under section 10(23C) for the period covered by the assessment years 1990-91 to 1992-93.
- (lxxxii) S.O. 2022 published in Gazette of India dated the 27th July, 1991 regarding exemption to the Swami Ramananda Tirtha Memorial Committee, Hyderabad' under section 10(23C) for the period covered by the assessment years 1990-91 to 1992-93.
- (lxxxiii) S.O. 2053 published in Gazette of India dated the 3rd

- August, 1991 regarding exemption to the the 'Joint Plant Committee' under section 10(23C) for the period covered by the assessment year 1989-90.
- (lxxxiv) S.O. 2054 published in Gazette of India dated the 3rd August, 1991 regarding exemption to the the 'Institute for Financial Management and Research, Madras' under section 10(23°C) for the period covered by the assessment years 1990-91 to 1992-93.
- (lxxxv) S.O. 2057 published in Gazette of India dated the 3rd August, 1991 regarding exemption to 'Cathedral Relief Service, Calcutta' under section 10(23C) for the period covered by the assessment years 1990-91 to 1992-93.
- (lxxxvi) S.O. 2059 published in Gazette of India dated the 3rd August, 1991 regarding exemption to 'Salesian Province of Calcutta' under section 10(23C) for the period covered by the assessment years 1989-90 to 1991-92.
- (lxxxvii) S.O. 2061 published in Gazette of India dated the 3rd August, 1991 regarding exemption to 'Jahangir Art Gallery, Bombay' under section 10(23C) for the period covered by the assessment years 1990-91 to 1992-93.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (40) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) A statement regarding Review by the Government on the working of the General Insurance Corporation of India for the year 1990-91.
  - (ii) Annual Report of the General Insurance Corporation of India for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

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- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1990-91
- (42) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—
- (I) (i) Statement No. XXX Eighth Session, 1987 (ii) Statement No. XXVII— II Part of Eighth Session, 1987
  - (iii) Statement No. XXV Tenth Session, 1988
  - (iv) Statement No. XXI Eleventh Session, 1988 Eighth
  - (v) Statement No. XVIII Twelfth Session. 1988 Lok
  - (vi) Statement No. XVII —Thirteenth Session, 1989Sabha
  - (vii) Statement No. XIV Fourteenth Session,
- (II) (i) Statement No. XI First Session, 1989
  - (ii) Statement No. XI Second Session, 1990 Ninth

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- (iii) Statement No. VII Third Session, 1990
- (iv) Statement No. V Sixth Session, 1991
- (v) Statement No. IV Seventh Session, 1991
- (III) Statement No. III First Session, 1991 Tenth Lok Sabha
  - (43) A copy of the Oil Industry Development Board Employees (Medical Attendance) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 582(E) in Gazette of India dated the 12th September, 1991 under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.

- (44) A copy each of the following papers (Hindi and English versions) under-sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited for the year 1990-91.
    - (ii) Annual Report of the Hindustan Petroleum Corporation Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government on the working of the Biecco Lawrie Limited, Calcutta, for the year 1990-91.
    - (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government on the working of the Madras Refineries Limited for the year 1990-91.
    - (ii) Annual Report of the Madras Refineries Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited for the year 1990-91.
    - (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited for the year 1990-91 along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.
  - (e) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited for the year 1990-91.
    - (ii) Annual Report of the Bharat Petroleum Corporation Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (f) (i) Review by the Government on the working of the Indian Oil Corporation Limited for the year 1990-91.
  - (ii) Annual Report of the Indian Oil Corporation Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the IBP Company Limited for the year 1990-91.
  - (ii) Annual Report of the IBP Company Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the Cochin Refineries Limited for the year 1990-91.
  - (ii) Annual Report of the Cochin Refineries Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government on the working of the Lubrizol India Limited for the year 1990-91.
  - (ii) Annual Report of the Lubrizol India Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government on the working of the Gas Authority of India Limited for the year 1990-91.
  - (ii) Annual Report of the Gas Authority of India Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Review by the Government on the working of the Engineers India Limited for the year 1990-91.
  - (ii) Annual Report of the Engineers India Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (45) (i) A copy of the Annual Report (Hindi and English

- versions) of the Central Tool Room, Ludhiana, for the year 1990-91 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room, Ludhiana, for the year 1990-91.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room and Training Centre, Calcutta, for the year 1990-91.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Tool Design, Hyderabad, for the year 1990-91.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Institute of Hand Tools, Jalandhar, for the year 1990-91.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Delhi, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tool Room and Training Centre, Delhi, for the year 1990-91.

- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Process and Product Development Centre, Agra, for the year 1990-91.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1990-91.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, for the year 1990-91 along with Audited Accounts.
  - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Service and Training Centre, for the year 1990-91.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1990-91.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Bombay, for the year 1990-91 together with Audit Report thereon.

- (54) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1990-91.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Bombay, for the year 1990-91 together with Audit Report thereon.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Heavy Engineering Cooperative Limited, Pune, for the year 1990-91 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Heavy Engineering Cooperative Limited, Pune, for the year 1990-91.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Union of India for the year 1990-91.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India for the year 1990-91 together with an Audit Report thereon.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Cooperative Sugar Factories Limited for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federa-

tion of Cooperative Sugar Factories Limited for the year 1990-91.

- (58) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the State Farms Corporation of India for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year.
- (59) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Seeds Corporation, New Delhi, for the year 1990-91 within the stipulated period of nine months after the close of the Accounting year.
- (60) A copy of the Coinage (Standard Weight and Remedy of Commemorative Coins of Ten Rupees, Five Rupees and One Rupee Containing Copper 75 percent and Nickel 25 percent coined in commemoration of Commonwealth Parliamentary Conference, 1991) Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 597(E) in Gazette of India dated the 16th September, 1991 under sub-section (3) of section 21 of the Coinage Act, 1906.
- (61) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (a) (i) A statement regarding Review by the Government on the working of the United India Insurance Company Limited for the year 1990-91.
    - (ii) Annual Report of the United India Insurance Company Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) A statement regarding Review by the Government on the working of the National Insurance Company Limited for the year 1990-91.
    - (ii) Annual Report of the National Insurance Company Limited for the year 1990-91 along with Audited

- Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Oriental Insurance Company Limited for the year 1990-91.
  - (ii) Annual Report of the Oriental Insurance Company Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the New India Assurance Company Limited for the year 1990-91.
  - (ii) Annual Report of the India Assurance Company Limited for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (62) A statement (Hindi and English versions) showing the results of market loans floated in September, October and December, 1991.
- (63) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—
  - (i) The Imports (Control) (2nd Amendment) Order, 1991 published in Notification No. S.O. 592(E) in Gazette of India dated the 13th September, 1991.
  - (ii) S.O. 593(E) published in Gazette of India dated the 13th September, 1991 making certain amendments to the Import Trade Control Order No. 25/90-93, dated the 30th March, 1990.
  - (iii) S.O. 594(E) published in Gazette of India dated the 13th September, 1991 making certain amendments to the Import Trade Control Order No. 24/90-93, dated the 30th March, 1990.
  - (64) (i) A copy of the Annual Report (Hindi and English

- versions) of the Cashew Export Promotion Council of India, Cochin, for the year 1990-91 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council of India, Cochin, for the year 1990-91.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Trade Development Authority for the year 1990-91.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packing for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging for the year 1990-91.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Engineering Export Promotion Council for the year 1990-91.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspection Council and Export Inspection Agencies for the year 1990-91.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Exports

Promotion Council, Calcutta, for the year 1990-91 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1990-91.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council for the year 1990-91.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council for the year 1990-91.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) by the Shellac Export Promotion Council for the year 1990-91 together with Audit Report thereon.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1990-91 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1990-91.

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Videsh Sanchar Nigam Limited, Bombay, for the year 1990-91.
- (ii) Annual Report of the Videsh Sanchar Nigam Limited, Bombay, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

## 7. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Customs (Amendment) Bill, 1991, passed by Lok Sabha on the 17th December, 1991.

#### 8. Assent to Bills

Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the current session and assented to by the President:—

- (1) The Punjab Appropriation (No. 2) Bill, 1991.
- (2) The Water (Prevention and Control of Pollution) Cess (Amendment) Bill, 1991.

#### 9. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:—

- 1. Shri B. Akbar Pasha 9 July to 14 August, 1991
- 2. Dr. Krupasindhu Bhoi 13 August to 30 August, 1991
- 3. Shri Govindrao Nikam 29 November to
  - 20 December, 1991
- 4. Shri Chhotcy Lal
- 3 December to 18 December, 1991

5. Shrimati Dipika

- 27 November to
- 20 December, 1991
- 6. Shri Nani Bhattacharya
- 20 November to 20 December, 1991
- 7. Shri Bhagey Gobardhan 20 November to
  - 20 December, 1991

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.04 P.M.)

## 10. Minutes of Committee on Private Members' Bill and Resolutions

Shri S. Mallikarjunaiah laid on the Table Minutes (Hindi and English versions) of the first sitting of the Committee on Private Members' Bills and Resolutions held during the current session.

# 11. Reports of Public Accounts Committee

Shri Atal Bihari Vajpayee presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Sixth Report on Madras Port Trust.
- (2) Seventh Report on Trade Development Authority.

# 12. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri K. Pradhani presented the Third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Energy (Department of Power)

— Reservations for and employment of Scheduled Castes and Scheduled Tribes in National Thermal Power Corporation.

- 13. SHRI K. PRADHANI laid on the Table a copy each (Hindi and English versions) of the following reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—
  - (i) Report on the Study Tour of Study Group I of the Committee on its visit to Hyderabad, Madras, Tiruchirapalli and Madurai during October, 1991;
  - (ii) Report on the Study Tour of Study Group II of the Committee on its visit to Bombay, Rajkot, Veraval, Ahmedabad, Gandhinagar, Jodhpur and Jaipur during October, 1991;
  - (iii) Statement showing action taken by Government on the recommendations contained in Chapter I and V of the Thirty-Ninth Report (Eighth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in Air India; and
  - (iv) Statement showing action taken by Government on the recommendations contained in Chapter I and V of the First Report (Ninth Lok Sabha) on Reservations for and employment of Scheduled Castes and Scheduled Tribes in India Tourism Development Corporation.

# 14. Report of Joint Committee on Offices of Profit

Shri Chiranji Lal Sharma presented the First Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

### 15. Report of the Committee on Subordinate Legislation

Shri Sharvan Kumar Patel presented the First Report (Hindi and English versions) of the Committee on Subordinate Legislation.

# \*16. Minutes of Committee on Absence of Members from the Sittings of the House

Shri Bolla Bulli Ramaiah laid on the Table Minutes (Hindi and English versions) of the Sitting of the Committee on Absence of Members from the Sittings of the House held on the 17th December, 1991.

# 17. Government Bills-Introduced

- (1) The Betwa River Board (Amendment) Bill, 1991
- (2) The Constitution (Seventy-fifth Amendment) Bill, 1991 (Amendment of article 332)
- (3) The Supreme Court Judges (Conditions of service) Amendment Bill, 1991.

#### 18. Matters under Rule 377

- (1) Shri Ankushrao R. Tope raised a matter regarding need to check discharge of effluents by Aurangabad Paper Mills and Nath Paper Mills situated at Paithan in Aurangabad district, Maharashtra into Godavari river.
- (2) Dr. Kartikeshwar Patra raised a matter regarding need to construct bridge across river Subarnarckha at Khalebadia Ghat in , Orissa.
- (3) Shri Nawal Kishore Rai raised a matter regarding need to declare Patna-Sitamarhi Sonvarsa road as National Highway.
- (4) Shri Uddhab Barman raised a matter regarding need to expedite the setting up of Gas cracker complex in Assam.
- (5) Shri Madan Lal Khurana raised a matter regarding need to look into the growing trend of leakage of question papers in various competitive examinations.
- (6) Shri C. Srinivasan raised a matter regarding need to construct broad-gauge line between Madurai and Tuticorin.
- (7) Shri Santosh Gangwar raised a matter regarding need to review the proposal of decentralisation of powers of DGS&D.
  - (8) Shri K.D. Sultanpuri raised a matter regarding need to

<sup>\*</sup>At 2.55 P.M.

appoint senior advocates from Himachal Pradesh as judges in - Supreme Court.

- (9) Prof. Prem Kumar Dhumal raised a matter regarding need to provide financial assistance to Himachal Pradesh Government for raising more battalions of Police and for modernisation of the police force to cope up with terrorist menace.
- (10) Shri Sant Kumar Mandal raised a matter regarding need to save Sunderbans area in West Bengal from the threat posed to its existence by green house effect.
- (11) Shri Anna Joshi raised a matter regarding need to review the notification issued by Ministry of Environment and Forests prohibiting location of industries on Konkan coast in Maharashtra.
- 19. Motion Regarding First Report of the Committee on Private Members' Bills and Resolutions

Shri Ratilal Kalidas Varma moved the following Motion:-

"That this House do agree with the First report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1991."

The motion was adopted.

- 20. Private Members' Bills Introduced
- (1) The Criminal Laws (Amendment) Bill, 1991, by Shri George-Fernandes.
- (2) The Widows' Welfare Bill, 1991, by Shrimati Basavarajeswari.
- The Providing of Free Medical and Technical Education Bill, 1991, by Shrimati Basavarajeswari.
- (4) The Representation of the People (Amendment) Bill, 1991 (Amendment of section 29A, etc.), by Shri Shravan Kumar Patel.
- The Payment of Gratuity (Amendment) Bill, 1991 (Amendment of sections 2 and 4), by Shri Ram Naik.
- (6) The Constitution (Amendment) Bill, 1991 (Amendment of Article 30), by Shri Chokka Rao Juvvadi.
- 7) The Constitution (Amendment) Bill, 1991 (Amendment of article 107, etc.), by Dr. Laxminarain Pandey.

# 21. Private Member's Bill - Withdrawn

The Employment Guarantee Bill, 1991, by Shri Bhogendra Jha

Further discussion on the motion for consideration of the Bill moved by Shri Bhogendra Jha on the 13th September, 1991, continued.

The following members took part in the debate:-

(1) Kum. Fride Topno

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- (2) Shri Rabi Ray /
- (3) Shri Satyanarayan Jatiya
- (4) Shri Peter G. Marbaniang
- (5) Shri Surya Narayan yadav
- (6) Dr. Lal Bahadur Rawal
- (7) Shri Vadde Sobhanadreeswara Rao
- (8) Shri Sarat Chandra Pattanavak
- (9) Shri Nitish Kumar  $\checkmark$
- (10) Prof. Prem Kumar Dhumal
- (11) Shri Gopi Nath Gajapathi
- (12) Shri Paban Ghatowar

Shri Bhogendra Jha replied to the debate.

The Bill was withdrawn by leave of the House.

# 22. Private Member's Bill - Under Consideration

The Constitution (Amendment) Bill, 1991 (Amendment of article 356) by Shri Sudhir Giri

The motion for consideration of the Bill was moved by Shri Sudhir Giri. His speech was not concluded.

The discussion was not concluded.

# 28. Statements By Ministers

- (1) The Minister of State in the Ministry of Home Affairs made a statement regarding communal disturbances in Palaghat in Kerala on 13—15 December, 1991.
  - \*(2) The Minister of Human Resource Development made a

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<sup>·</sup> At 6.08 P. 8433

statement regarding inclusion of the History of post independent India in Academic Curriculam.

The Minister of State in the Ministry of Finance made a statement regarding verification and evaluation of customs duty to a Multinational Company by the Government.

24. Government Bills — Motions for Reference to Joint Committees — Adopted

(1) The Constitution (Seventy-second Amendment) Bill, 1991 (Insertion of new part IX and addition of Eleventh Schedule).

The motion for reference of the Bill to a Joint Committee of the Houses was moved by Shri G. Venkat Swamy.

The motion was adopted as follows:—

"That the Bill further to amend the Constitution of India viz., the Constitution (Seventy-second Amendment) Bill, 1991 (Insertion of new part IX and addition of Eleventh Schedule) be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

- 1. Shri Mani Shankar Aiyar
- 2. Shri Lal Jan S.M. Basha
- 3. Shri H.D. Devegowda
- 4. Shri Digvijaya Singh
- 5. Shri Bhogendra Jha
- 6. Shri D.D. Khanoria
- 7. Shri M. Krishnaswamy
- 8. Shri Nathuram Mirdha
  - 9. Shri Nitish Kumar
  - 10. Shri Rameshwar Patidar
- 11. Smt. Suryakanta Patil
- 12. Shri R. Ramasamy
- 13. Dr. Sudhir Ray
- 14. Dr. Sakshiji Maharaj Swami
- 15. Shri P.M. Sayeed
- 16. Shri Rampal Singh
- 17. Shri Satya Deo Singh
- 18. Shri Shiv Sharan Sinha

- 19. Prof. K.V. Thomas
- 20. Shri Mukul Balkrishna Wasnik

and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee;

the quorum shall be one-third of the total number of members of the Joint Committee:

that the Committee shall make a report to this House by last day of the first week of the Budget session, 1992;

that in other respects the Rules of procedure of this House relating to parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

(Insertion of new part IXA and addition of Twelfth Schedule)

The motion for reference of the Bill to a Joint Committee of the Houses was moved by Smt. Sheila Kaul.

The motion was adopted as follows:-

"That the Bill further to amend the Constitution of India viz., the Constitution (Seventy-third Amendment) Bill, 1991 (Insertion of new Part IXA and addition of Twelfth Schedule) be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

- 1. Shri Pawan Kumar Bansal
- 2. Shri Chitta Basu
- 3. Shri Girdhari Lal Bhargava
- 4. Prof. Malini Bhattacharya
- 5. Shri Probin Deka
- 6. Shri K.P. Singh Deo
- 7. Prof. Ashokrao Anandrao Deshmukh
- 8. Shri Dau Dayal Joshi
- 9. Shri Shankarrao D. Kale

- 10. Shri Tarachand Khandelwal
- 11. Kum. Padmasree Kudumula
- 12. Smt. Sumitra Mahajan
- 13. Shri Suraj Mandal
- 14. Shri Yelliah Nandi
- 15. Dr. Debi Prosad Pal
- 16. Shri Hari Kewal Prasad
- 17. Shri Ebrahim Sulaiman Sait
- 18. Kumari Selja
- 19. Shri Hari Kishore Singh
- 20. Shri P.C. Thomas

and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the Budget Session, 1992;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

## 25. Motion Regarding Joint Committee

Smt. D.K. Tharadevi Siddhartha moved the following motion:—

"That this House do appoint Dr. Smt. Padma to the Joint Committee on the Bill to provide for the regulation of the use of pre-natal diagnostic techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations or sex-linked disorders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female foeticide; and for matters connected therewith or incidental thereto, vice Shri K.R. Narayanan resigned."

The motion was adopted

\*26. Statutory Resolution — Negatived

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Time allotted: 4 Hrs.

Time taken: 3 Hrs. 26 Mts.

Discussion on the following Resolution moved by Shri Chitta Basu on the 17th December, 1991, continued:—

"That this House disapproves of the Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1991 (Ordinance No. 8 of 1991) promulgated by the President on the 27th September, 1991."

After discussion as indicated in para 27 below, on the Resolution the House divided: Ayes \*\*17; Nocs \*\*85.

The Resolution was accordingly negatived.

<sup>2</sup>27. Government Bill — Passed

The Monopolies and Restrictive Trade Practices (Amendment) Bill, 1991.

Combined discussion on the motion for consideration of the Bill moved by Shri K. Vijaya Bhaskara Reddy and an amendment thereto moved on the 17th December, 1991 and Resolution (vide para 26. above) continued.

The following members took part in the debate:—

- (1) Shri R. Ramasamy
- (2) Shri Bhogendra Jha
- (3) Shri Chitta Basu

Shri P.R. Kumaramangalam replied to the debate Shri Chitta Basu spoke (by way of reply to his Statutory Resolution).

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon was withdrawn by leave of the House.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 30 were adopted.

Discussed together.

<sup>\*\*</sup> Subject to correction.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P.R. Kumaramangalam.

The motion was adopted and the Bill was passed.

#### 28. Motion Under Rule 388

Shri S.B. Chavan moved the following motion:—

"That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Government of National Capital Territory Bill, 1991, inasmuch as it is dependent upon the Constitution (Seventy-fourth Amendment) Bill, 1991."

The motion was adopted.

### 29. Government Bills — Passed

Time allotted: 4 Hrs. Time taken: 3 Hrs. 21 Mts.

(1) The Government of National Capital Territory Bill, 1991

The motion for consideration of the Bill was moved by Shri S. B. Chavan.

An amendment for reference of the Bill to a Joint Committee of the Houses was moved by Shri Manoranjan Bhakta.

The following members took part in the debate:-

- (1) Shri Madan Lal-Khurana
- (2) Shri Sajjan Kumar
- (3) Shri Tarachand Khandelwal
- (4) Shri Jagdish Tytler
- (5) Shri Chinnasamy Srinivasan
- (6) Shri E. Ahmed
- (7) Shri Lal Krishna Advani
- (8) Shri Manoranjan Bhakta
- (9) Shri B.L. Sharma Prem
- (10) Shri Frank Anthony

- (11) Shri Ram Naik
- (12) Shri P.M. Sayeed
- (13) Shri P.C. Thomas
- (14) Shri Era Anbarasu

Shri S.B. Chavan replied to the debate.

The amendment moved was withdrawn by leave of the House.

The motion for consideration was adopted and clause by clause consideration of the Bill was taken up.

Clause 2 was adopted as amended.

Clauses 3 to 45 were adopted.

Clauses 46 and 47 were adopted as amended.

Clauses 48 and 49 were adopted.

An amendment No. 27 for insertion of New Clause 49A was adopted.

New Clause 49A was also adopted.

Clauses 50 to 53 were adopted.

Clause 54 was adopted, as amended.

Clause 55 was adopted.

The Schedule was adopted.

Clause 1 was adopted as amended.

The Enacting Formula was adopted.

The Long Title was also adopted, as amended.

The motion, that the Bill, as amended be passed was moved by Shri S.B. Chavan.

The following members took part in the debate:—

- (1) Shri Lal Krishna Advani
- (2) Shri Chandulal Chandrakar
- (3) Shri S.B. Chavan

The motion was adopted and the Bill, as amended, was passed.

12) The Family Courts (Amendment) Bill, 1991

Time allotted: 2 Hrs. 30 Mts. Time taken: 1 Hr. 25 Mts.

Discussion on the motion for consideration of the Bill moved

by Shri K. Vijaya Bhaskara Reddy on the 6th December, 1991, continued.

Shri P.R. Kumaramangalam replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P.R. Kumaramangalam.

The motion was adopted and the Bill was passed.

(3) The Delhi High Court (Amendment) Bill, 1991, as passed by Rajya Sabha

Time allotted: 2 Hrs. Time taken: 15 Mts.

The motion for consideration moved by Shri P.R. Kumaramangalam was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P.R. Kumaramangalam.

The motion was adopted and the Bill was passed.

30. Relinquishment of Office by Secretary-General (Shri K.C. Rastogi) and his appointment as Honorary Officer of house

The Speaker informed the House that Shri K.C. Rastogi, Secretary-General, Lok Sabha would be relinquishing his office on retirement from service with effect from the 31st December, 1991.

Sarvashri Lal Krishna Advani, P.R. Kumaramangalam and the Speaker paid tributes to the services rendered by Shri Rastogi.

The Speaker further informed that in appreciation of the long and

distinguished record of service rendered by Shri Rastogi, he had appointed him as Honorary Officer of the House.

## 31. Appointment of Secretary-General, Lok Sabha

The Speaker announced that Shri C.K. Jain, Additional Secretary would be carrying on the duties of the Secretary-General from 1st January, 1992. Necessary formal legal orders would be issued in due course.

## 32. Valedictory Reference

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Sarvashri Lal Krishna Advani and P.R. Kumaramangalam and the Speaker made valedictory reference on the conclusion of the Second Session of Tenth Lok Sabha.

(Lok Sabha adjourned sine die at 11.02 P.M.)

K. C. RASTOGI, Secretary-General.